# CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

14/11/17

## (SEE RULE 24) CENTRAL ADMINISTRATIVE TRIBUNAL CUMAHATI PENCH:

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Advocate for the Respondenter	Order of the Tribunal
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28.3.2007

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### FROM NO. 4 ( SEE RULE 24) CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH:

CENTRAL ADMINISTRATIVE TITLES.
1. Original Application No.
2. Mice Petition No.
3. Contempt Petition No.
4. Review Application No. 4/06 in O.A 247 04
Applieant(S) Employee State Insmance Corporation Respondent(S) Dr. Prompt Borman and 22 6 Mess.
Advocate for the Applicant(S) Raught Das
Advocate for the Respondat (S) J. L. Saulcan, M. Chanda, S. 15a
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counsel for the Kernen
Retitioner (Respondent in)
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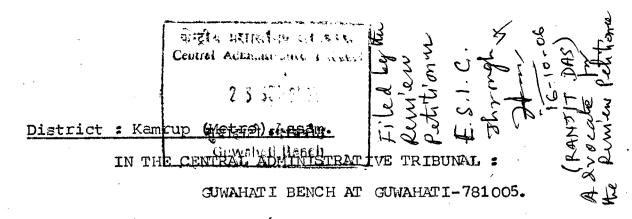
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20.3.2007

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Review Petition No. of 2006

(Arising out of O.A.No. 247/2004)

The Employees State Insurance Corporation

... REVIEW PETITIONER

#### - Versus -

Dr. Pranjit Barman and 22 others

### · · · RESPONDENTS

OPPOSITE PARTIES

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FILED BY :- .

(RANJIT DAS)
Advocate for the
Review Petitioner. DATE :- 16.10.2006.

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District : Kamrup (Metro).

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH :
AT GUWAHATI - 781005.

Review Petition No. of 2006

(Arising out of O.A.No.247/2004)

In the matter of :-

A Review Application under rule 14 of the Central Administrative Tribunal (Procedure) Rules, 1987 forreview of the impugned order (oral) dtd. 3.1.2006 passed in O.A.No. 247 of 2004 in Dr. Pranjit Barman and 18 others ... Applicants -Versus - The Union of India and others ... Respondents.

- And -

In the matter of :O.A.No. 247 of 2004 in
Dr.Pranjit Barman & 18 others

....Applicants

- Versus -

The Union of India and others

... Respondents

- And -

In the matter of :-

Order (oral) dated 3.1.2006 passed in O.A.No. 247 of 2004 by this Hon'ble Tribunal ...

Tribunal disposing the same and directing the Employees State Insurance Corporation to proceed with the matter of draft terms and conditions contained in Annexure - A to Misc. Petition No. 125 of 2005 which has been practically approved by the State Govt. of Assam and to implement the same as contained in the M.O.U. and the draft terms of absorption as agreed by the State Govt. in the written statement within a period of 6(six) months and further directed that if on such implementation the applicants are entitled to pay and allowances, it has to be given from the date of their joining duty in the E.S.I.C.MOdel Hospital, Beltola, Guwahati-781022.

## - And -

## In the matter of :-

The Employees State Insurance Corporation, being represented (and authorised) by - Dr. Parimal Maji, the Medical Superintendent, Employees State Insurance Corporation Model Hospital, Beltola, P.O. Guwahati-781022, District: Kamrup (Metro), Assam.

-Versus - REVIEW PETITIONER (Respondent Nos.1 to 5)

I. Dr. Pranjit Barman;

2....

- 2. Dr. Pranab Kumar Sarma
- 3. Dr. Pradip Kr. Bordoloi
- 4. Dr. Nalini Mohan Das.
- 5. Dr. Nava Kr. Gogoi.
- 6. Dr. Apurba Kr. Saikia.
- 7. Dr. Tarun Kr. Bhuyan.
- 8. Dr.Bhaben Rongson.
- 9. Dr.Kabin Tumung.
- 10.Dr. M Ganabhi Ram Sarma.
- 11. Dr. (Mrs) Sikha Sarma.
- 12. Dr.Karabi Kalita.
- 13. Dr. Chandan Choudhury.
- 14. Dr. Dipak Chancal Borbora.
- 15. Dr. (Mrs.) Mandira Sarma.
- 16. Dr.Ajit Kr.Sarma.
- 17. Dr. (Mrs) Kanan Bora.
- 18. Dr. ( Mrs. ) Makan Sarma.
- 19. Dr. (Mrs.) Parinita Hazarika.

(Serial Nos. 1 to 19 above) are all working as Medical Officers (on deputation)
from the Government of Assam, Employees
State Insurance Corporation; Model Hospital,
Beltola, P.O. Guwahati-781022,

District : Kamrup (Metro), Assam.

## ... OPPOSITE PARTIES

(Applicant Nos. 1 to 19)

20. The Commissioner & Secretary to the
Government of Assam, Labour & Employment
Department...

Department, Assam Sachivalaya, Dispur, P.O. Guwahati - 781006, District : Kamrup (Metro), Assam.

- 21. The Secretary to the Govt. of Assam, Labour & Employment Department, Assam Sachivalaya, Dispur, P.O. Guwahati-781006, District:Kamrup (Metro), Assam.
- 22. The Administrative Medical Officer, Employees State Insurance Scheme, Government of Assam, Zoo Narangi Road, P.O. Guwahati-781021, District :Kamrup (Metro), Assam.

... PROFORMA OPPOSITE PARTIES (Respondents No. 6 to 8)

The humble review petition of the abovenamed review petitioner

Most Respectfully Sheweth :-

That this review petition is being filed on behalf of the respondents (nos.1, 2, 3, 4 and 5) in O.A. No. 247 of 2004 for review of the order(ord1) dated 3.1.06 passed by this Hon'ble Tribunal disposing the same and directing compliance by the instant review petitioner to proceed with the matter of drafts terms and conditions contained in Annexure - A to the Misc. Petition No. 125 of 2005 which has been practically approved by the State Government and to implement the same as contained in the M.O.U. dated 4.4.2003 and the draft terms of absorption as agreed by the State Govt. in the written statement within a period of 6(six) months. This Hon'ble Tribunal

also directed ...

also directed that if on such implementation the applicant are entitled to pay and allowances it has to be given to them from the date of their joining duty in the Employees State Insurance Corporation Model Hospital, Beltola, Chy-22.

A copy of the aforesaid impugned order (oral) dated 3.1.06 passed by this Hon'ble Tribunal (for alteration modification and/or specification as prayed for) is enclosed herewith and marked as Annexure - S.

- 2. That the review petitioner i.e. the Employees

  State Insurance Corporation has been initially constituted as per provisions of the Employees State Insurance

  Act, 1948 and the review petitioner is an undertaking under the Govt. of India. By a Govt. Notification dtd.

  10.12.59 a Regulation has been enacted in the name and style of the Employees State Insurance Corporation (Staff and Conditions of Service) Regulations, 1959 which came into force on 26.12.59 for the purpose of governing the conditions of its employees, which is in force at present.
- 3. That the opposite parties/applicants no. 1 to 19 had filed in October, 2004 the Original Appln.No. 247 of 2004 demanding cadre pay and allowances as per the E.S.I.C. norms with effect from 4.4.2003 i.e. the date of M.O.U. entered into between the E.S.I.C.Authorities and the Government of Assam. They also demanded absorption on their individual option and fixation of pay within a reasonable time. The said application is self explanatory. The Government and the other Application.

Authorities...

Authorities of the instant review petitioner have been impleaded as Respondent nos. 1 to 5 in the aforesaid O.A.No. 247 of 2004 before thisHon'ble Tribunal.

4. That thereafter the opposite parties/applicants no. 1 to 19 filed an amendment petition in December, 2004, which was allowed by this Hon'ble Tribunal and consequently the O.P./applicants filed a consolidated application of O.A.No. 247/2004 in April, 2005, which is a part of the records.

The respondents (nos. 6 and 7) in O.A.No. 247/04 i.e. the Govt. of Assam and (the opposite parties nos. 20 and 21 herein) i.e. the Govt. of Assam in the Labour Department also filed their written statement on 24.6.05 on the face of the O.A.No. 247/04 having been admitted on 29.10.2004. The instant review petitioners and/or the (respondents nos. 1 to 5 of O.A.No. 247/04 also appeared and contested the case) and filed their written statement on 1.6.2005, which are also parts of records.

5. That sometime in March, 2005 the opposite parties/
applicants nos. 1 to 19 filed a Misc. petition which has
been numbered as M.P.No. 64/2005 for setting aside the
order dated 11.2.2005 passed in M.P.No. 154/2004. Again
in July, 2005 the opposite parties/applicants numbers
1 to 19 filed another Misc. Petition No. 125/2005 followed
by the Additional Re-joinder filed in O.A.No. 247/2004
opposing draft terms of absorption of the applicants.
This was again followed by another Re-joinder
of the opposite parties/applicants no. 1 to 19 against
the written statement of the instant review petitioner

which are ...

which are also parts of records.

A copy of the M.P.No. 125/05 alongwith Annexure-A and B therein are also enclosed herewith and marked as Annexure-T.

- perusal of the records this Hon'ble Tribunal passed the order(oral) dated 1.3.2006 (Annexure S), a part of which i.e. 'non-specification of the date of joining' is being sought to be challenged and/or impugned herein for modification, alteration and/or specification of the date of joining of the applicants which is putting hindrance and/or impedements ind/or obstructions to the instant review petitioner in implementing the aforesaid order(oral) dtd. 1.3.06 passed by this Hon'ble Tribunal as the instant review petitioner is satisfied with the aforesaid order except the 'non-specification of the date of joining of the opposite parties/applicants nos. 1 to 19 of the instant review petition.
- 7. That the review petitioner states that thereafter the instant review petitioner has filed a Misc. Petition on 6.7.2006 for grant of extension of time for implementation of the order(oral) dtd. 3.1.2006 (Annexure-S) of this review petition, which was registered as M.P.No.64/06(in O.A.No. 247/04) and the same is also a matter ofrecords.

A copy of the aforesaid Misc.Petition No. 64/06(in O.A.247/04) dtd. 6.7.06 is enclosed herewith and marked as Annexure - T(1).

9. That the review petitioner states that in consideration of the same this Hon'ble Tribunal passed an order dtd. 17.7.06 allowing further time of 4(four) months to the instant review petitioner for implementing the order dated 3.1.2006 passed by this Hon'ble Tribunal on 3.1.2006, which becomes effective from 17.7.06 and will expire on 16.11.2006.

A copy of the aforesaid order dtd. 17.7.06 is enclosed herewith and marked as Annexure - T(2).

- 9. That the review petitioner states that the material facts being considered by the instant review petitioner for giving effect to the Hon'ble Tribunals' order (oral) dated 1.3.2006 (Annexure-S) for the purpose of giving effect and/or for the implementation of the same are as follows:-
- (A) That vide Govt. Notifications Nos. GLR.121/2003/8, dtd. 10.4.03 and No. GLR.121/2003/9, dtd. 17.4.03 the Doctors/staff were sent on deputation to E.S.I.Corporation Model Hospital, Beltola, Ghy-22 with effect from 4.4.03 i.e. the date of M.O.U. Again vide letter No. 432/A-13/11/1/2003-Estt/85, dtd. 7.5.03 a list of 26(twenty six) Medical Officers have been allowed to join the Hospital on deputation as per Govt. letter No. GLR.131/2001/pt/12, dtd. 17.2.2003.

Vide Govt. letter No. 153/2003/pt.1/158, dtd.'
29.3.04, again the terms and conditions for deputation
of Doctors and Staff of Model Hospital(ESIC)Beltola,
Ghy-22 have been spelt out by the Govt. of Assam for
the first time.

Further vide Govt. Notification No. GER.153/ 2003/pt.1/159, dtd. 29.3.04, the period of deputation has been ... has been extended for a period of another 1(one) year with effect from 4.4.2004. Again further vide Govt. letter No.GIR.131/2001/pt-111/70, dtd. 9.3.06 the terms and conditions of absorption of the State Govt. Employees working on deputation in the E.S.I.C.Model Hospital, Beltola, Ghy-22 were again spelt out deviating from the original stand appearing from letter dated 17.2.03.

Copies of these Govt. Notifications dtd. 10.4.03, 17.4.03, 29.3.04, the Medical Supdt., E.S.I.C. Model Hospital, Beltola's letter dtd. 7.5.03, and the Govt. letter dtd. 29.3.04 and 9.3.06 respectively are enclosed herewith and marked as Annexure- U, E(1), U(2), and V, V(1) and V(2) respectively.

(B) That the review petitioner states that this Hon'ble Tribunal has passed order dated 20.12.04, 11.2.05 in M.P.No. 154/04( of O.A.No. 247/04); order dtd. 20.12.04 and 11.2.05 in M.P.155/04 ( of O.A.No. 247/04) respectively prior to disposing of the instant O.A.No. 247/04 which are also matters of records.

Copies of the aforesaid order dtd.

20.12.04, 11.2.05, 20.12.04 and 11.2.05

passed in M.P.No. 154/04 and M.P.No. 155/04

are enclosed herewith and marked as

Annexure - W, W(1), W(2) and W(3)

respectively.

(C) That the review petitioner states that for a comprehensive review petition the following inter-departmental communications are having important bearing in which the merit of the case/are also as follows:-

- (1) A comparative statement dtd. 23.3.06 prepared by the E.S.I.C.Model Hospital Authorities at Beltola, Chy-22 with reference to the E.S.I.C.Headquarter's letter's dtd No. A-37(18)/1/2005-DM(HQ), dtd. 16.3.06 showing the pay scales both as per Govt. of Assam and as per E.S.I.C., which is self explanatory so far the deputation posts are concerned;
- (ii) E.S.I.C. Ghy-22's letter No. 432-A-27/19/1/2003-Estt/ 1706-1706, dtd. 22.6.04 in the matter of terms and conditions of deputation;
- (iii) E.S.I.C.Headquarter at New Delhi's letter No. A-11/ 11/3/2003-DM(HQ)/ASSAM, dtd. 10.6.06 in the matter of terms and conditions of the deputation in question;
- (iv) E.S.I.C.HQ at New Delhi's letter No. A-11(11)-3/2003-DM(HQ) dtd. 30.11.04 in the matter of terms and conditions of deputation;
- (v) E.S.I.C.HQ at New Delhi's letter No. A-37/(1871/2005-DM(HQ) dtd. 31.3.06 in the matter of terms and conditions showing in a tabular form the objections of the State Govt. of Assam xxx vis-a-vis views of the E.S.I.Corporation;
- (vi) E.S.I.C.HQ at New Delhi's speed post letter No. C-18/11/9/2004-Med IV dtd. 30.6.06 in the matter of extension of time for implementation of this Hon'ble Tribunal's order(oral)dtd.3.1.06;
- (vii) M.O.U. dtd. 4.4.03 entered into between the Govt. of Assam and the E.S.I.C.;
- (viii) E.S.I.C.HQ 's letter No.A-37(18)1/03-Med IV dtd. 3.6.05 sending draft terms of absorption;

(ix) ...

- (ix) E.S.I.C.HQ's letter No. A-37(18)1/2003-DM(HQ) dtd.
  29.12.05 in the matter of State Govt. Employees
  working in various E.S.I.C.Model Hospitals;
- (x) E.S.I.C.Guwahati-22's letter No. ESI/ESIC-ABSORPTION/ 2006/1024, dtd. 21.3.06 in the matter of absorption;
- (xi) President, E.S.I.C.Doctors' Association representation dated 17.1.05 for 1(one) day pay deduction;
- (xii) Govt. of Assam's letter No. GLR.131/2001/pt/1/12, dtd. 17.2.03 mx issued by the Joint Secretary to the Govt. of Assam, in the Department of Labour and Employment in the matter of initial laying of terms and conditions of deputation etc;

Copies of those inter-departmental communications dated 17.2.03, 4.4.03, 10.6.04, 22.6.04, 30.11.04, 17.1.05, 3.6.05, 29.12.05, 21.3.06, 23.3.06, 31.3.06 and 30.6.04 are enclosed hereto and marked as Annexure, X, X(1), X(2), X(3), X(4), X(5), X(6), X(7), X(8), X(9), X(10) and X(12) respectively.

entered into between the E.S.I.C. and the State Government of Assam have been entered into on 4.4.2003. As per the M.O.U., the officers and the staffof the E.S.I.C. Model Hospital, Beltola are placed in the disposal of the E.S.I.C. initially on deputation. The opposite parties nos. 1 to 19 are the employees of the Govt. of Assam and are on deputation to the E.S.I.C. Model Hospital Beltola...

Beltola, GHy-22. The matter of absorption of the said officers and staff on deputation is under process and as provided in the M.O.U. options have been called for and received from the eligible candidates. The review petitioner is responsible for the smooth and efficient functioning of the E.S.I.C.Model Hospital Beltola and as such it is empowered to post its own Medical Officers for the purpose, keeping in view the sanctioned strength of the E.S.I.C.Model Hospital. As per Govt. of India's instruction, as and when a situation arises for premature reversion of the parent cadre of the deputationist, his services could be (under the law of deputation) so returned after giving advanced intimation to the lending Government Department and the employee concerned. Accordingly it follows that the respondents are well entitled within authority to repatriate the deputationist if required prior to their absorption in the E.S.I.C.Model Hospital at Beltola, Guwahati - 22.

- 11. That the review petitioner states that the deputationsts will be absorbed according to their suitability and requirements of the E.S.I.C.Model Hospital. However, no repatriation has been ordered by the instant review petitioner till date.
- 12. That the review petitioner states that the

  E.S.I.C. i.e., the review petitioner is liable to pay

  the E.S.I.C. scale to the deputationist only from the

  date of their permanent absorption in the regular service

  of the E.S.I.C.Model Hospital, which will be proposed

  to be made effective from 1.1.06 by giving a retrospective

  effect, till...

effect, till such time they will for all purposes be governed by the rules and regulations of the State Government of Assam and there is no doubt in it by virtue of their orders of extension of deputations period made from time to time as stated hereinabore.

Further while taking into account the conditional letter submitted by the Commissioner and Secretary to the Govt. of Assam, in the Department of Labour and Employment at Dispur, Guwahati-6 vide communication No. GLR.131/2001/pt-111/70, dtd. 9.3.2006 a decision in the matter is being taken soon in this regard.

That the review petitioner states that it may 13. not be out of place to mention that in the meantime, the E.S.I.C. Headquarter at New Delhi has informed its Guwahati Offices that issue of joining of newly recruitted/transferred Doctors over and above the sanctioned strength have been resolved by showing their posting against post of G.D.M.O. vacant in the Directorate (Medical) Delhi.

Further the State Govt. Doctors on deputation to E.S.I.Model Hospital are entitled to state Govt. salaries plus deputation allowances as per terms and conditions contained in the M.O.U. The E.S.I.C. pay scales will be admissible to the State Govt. Doctors (on deputation) from their date of absorption in E.S.I.Corporation Model Hospital and as such the very day of M.O.U. and/or their joining on deputation on 4.4.03 cannot be their date of joining apparant on the face of records as per the Hon'ble Apex decision laying the law on deputation

which ruled ...

which ruled that a Govt. servant cannot simultaneously hold 2(two) posts of in 2(two) different cadres and hence the date on which the deputationist would be absorbed in E.S.I.C.Model Hospital his or her appointment in the Govt. Department would automatically vanish and become void.

That the review petitioner states that vide GOvt. of Assam's letter No. GLR.37/88/79, dtd. 31.7.06, No. GLR. 591/84/355, dtd. 5.8.06, No. GLR. 591/84/356, dtd. 5.8.06, Govt.-Notification No. GLR.153/2003/pt.1/178, dtd. 30.4.05 and the opposite party no. 22's letter No.SAN/Reten/BEL/86-07/3046 dtd. 22.8.06, it appears that the Govt. of Assam has conveyed the sanction for retention of the temporary post of the deputationists/ opposite parties nos. 1 to 19 and others for a further period of another 1(one) year from 1.3.06 to 28.2.87(07) and interestingly it transpires that all these posts are temporary in nature. Further opposite party no. 22 's letter dated 22.8.06 speaks for furnishing list of incumbents with pay scale for requirement of forwarding the same to Govt. of Assam, showing those temporary nature posts created on 29.7.1989.

Copies of those retention letter.

dtd. 31.7.06, 5.8.06, 5.8.06, 30.4.05,

and 22.8.06 are enclosed herewith and

marked as Annexure - Y, Y(1), Y(2),

Y(3) and Y(4) respectively.

14(a). That the review petitioner states that the F.R.S.Rs available under the Govt. of India for administering ...

## #x15xx -14(a)-

administering service conditions and M.O.U. executed between Govt. of Assam and E.S.I.Corporation provide that individual option either to accept corporation pay scale or state Govt. scale plus deputation allowances will be called for from the deputationists;

That the review petitioner states that since the E.S.I.Model Hospital has been taken over the by the E.S.I. from Govt. of Assam and the exercise involved deputation of Doctors and staff at en-mass level, it was not feasible for the Corporation to call for individual option and pay varied pay scales to the deputationists:

That the review petitioner states that the Corporation under these circumstances decided that the option for choosing pay scales had to be made as a Hospital unit and not individually; and

That the review petitioner states that accordingly a reference was made to the State Govt. vide D.O.

Netter No. U.11/11/Assam/1/03-DM(HQ) dtd. 10.1.2003
and State Govt. vide their letter No. R153/2003-pt.1/158, dtd. 29.3.2004 opted for State Govt. pay scales plus deputation allowance.

Copies of the aforesaid E.S.I.Comporation's D.O.letter dtd. 10.1.2003 and the Assam Govt. in the Labour & Employment Department's letter dtd. 29.3.04 are enclosed herewith and marked as Annexure - Y(5) and Y(6) respectively.

14(b). That the review petitioner most respectfully submits that kke in view of what has been stated above the applicants have been drawing accordingly the

Assam Govt. ...

Assam Govt. scale of pay plus/Recenses Allowance and their claim to Corporation pay scale is not sustainable in law in the facts and circumstances of the instant case.

15. That the review petitioner as such begs to prefer this review petition on amongst others the following -

## GROUNDS

fully submits that it is well established in law that a Govt. service is a matter of status and not a contract. It is also established in law that the terms term absorption has the effect of sucking and imbibing into what is originally existing. On absorption thus an employee becomes part and parcel of the department absorbing him/her and partakes the same colour and character of the existing employees of that Department, classified as promotees, direct appointees and transferees on the loss of his identity.

Govt. servant can hold lien simultaneously in two posts in two establishments i.e. in other words lien just connotes the right of a civil servant to hold the posts substantively to which he is appointed. Generally, when a person with a lien against a post is appointed substantively to another post he acquires a lien against the later post. Then the lien against his previous post automatically disappears. The principle being that no Govt. servant can have simultaneously 2(two) liens against 2(two) posts in 2(two) different cadres.

In these views of the matter the impugned order(oral) dtd. 3.1.06 is liable to be modified and/or for specifying clearly to the extent of the date of

joining as prayed ...

joining as prayed for in the facts and circumstances of the instant case by the instant review petitioner.

- (II) For that it is well established in law as laid down by the Hon'ble Apex Court that in a case of deputation, the deputationist has no right to absorption and in this view of the matter the impugned order(oral) is liable to be modified and/or altered by specifying the date of joining in the instant case in the facts and circumstances of the case in the interest of justice.
- For that the joining date in this case may (III) mean date of joining from the date of handover of the E.S.I.Model Hospital on 4.4.2003 to the E.S.I.C.Model Hospital and/or alternately it may also mean the date when actually the E.S.I.C.Model Hospital will absorb the deputationsits i.e. w.e.f. 1.1.2006 bu giving a retrospective effect on a subsequent date yet to come. Therefore the impugned order (oral) dtd. 3.1.2006(Annexure - S of this review petition) is in equivocal and/or ambigous terms and/or having a double meaning/interpretation which isconfusing for the purpose of implementation of the Hon'ble Tribunal's order dtd. 3.1.06 impugned herein and hence needs clarification and/or modification to the extent of spelling out the date of joining and in this view of the matter the impugned order dtd. 3.1.06 is liable to be modified and/or altered in the interest of justice.
- (IV) For that in case of a deputation, resignation from the post in the parent department is necessary particularly ...

particularly for those holding initial temporary posts and continuing in that post under the Govt. of Assam prior to their absorption in the E.S.I.C.Model Hospital w.e.f. 1.1.2006 as proposed by the review petitioner which is being given effect soon.

For that now only the process of absorption (V)> had started by obtaining options from the concerned deputationist. Endx ESSEPTERS Tendering of resignation of the concerned deputationist and acceptance of the same by the Govt. of Assam for the purpose of release of the deputationists ( to be absorbed in the E.S.I.C.) by the Govt. of Assam is necessary as per the mandatory provisions of the law of deputation because all of those deputationists are holding temporary posts under the Govt. of Assam. Thereafter only on consideration of the suitability and/or performances of the deputationists the E.S.I.C. eill be able to take a decision to absorb them and do although it has been declared that the date of joining will be w.e.f. 1.1.2006 with a retrospective effect. Therefore it follows that as per law of deputation (in absence of term/period of deputation) in the initial order dated 10.4.2003 and/or 17.2.2003, the temporary deputationists had to resign first to be considered for absorption while it is not necessary in case of the deputationists holding substantive post because of their carrying a lien in the parent department. And in this view of the matter the impugned order (oral) dtd. 3.1.06 is liable to be modified, altered and/or for specifying the clear date of joining in the facts and circumstances of the instant case.

(VI) For that under no stretch of imagination the date of take over of the E.S.I.Model Hospital, Beltola by the E.S.I.C. i.e. on 4.4.2003 can be the date of joining for those deputationists sent by the Government of Assam on 10.4.2003 and 17.4.2003 (proposed on 17.2.03) respectively, which shows that there is no period and/or term stipulated for deputation in the initial orders of deputation which subsequently extended without any objection from any quarter not even from the side of the instant review petitioner and in this view of the matter the impugned order dated 3.1.06 is liable to be modified in the interest of justice more particularly by specifying the date of joining of the instant deputationists by removing the ambiguity and confusion in unequivocal terms for the ends of justice paving the way for implemention of the absorption in question.

of the order(oral) dtd. 3.1.06 passed by this Hon'ble Tribunal gone through the same and found that the direction in paragraph 8 of the aforesaid order particularly to give effect of pay and allowances to the instant opposite parties/applicants w.e.f. the date of joining has created confusion for which the implementation of the same is being delayed.

In the instant case date of joining has 2(two) meaning as it appears. Firstly the date on which the deputationists will be absorbed by the review petitioner may be termed as "date of joining"; secondly the date of takeover of the E.S.I.Model Hospital as per M.O.U. may also be termed as "the date of joining". This has not been spelt out in the aforesaid order(oral) dtd. 3.1.06

giving rise ...

giving rise to confusion and the resultant delay in total implementation of the order dated 3.1.06(Annexure-S) sought to be reviewed for alteration and/or modification to the limited extent that the "date of joining" only may be specified so as to clarify the ambiguity and/or confusion in unequivocal terms and in absence of the same this impugned order is liable to be modified and/or altered to the extent indicated hereinabove.

For that as perthe M.O.U. the date of take-(VIII) over of the E.S.I.Model Mxp Hospital at Beltola, Ghy-22 is 4.4.2003 vide Annexure - X(1) i.e. the M.O.U. executed in a meeting held between the representative of the Govt. and the representatives of the instant review petitioner i.e. the E.S.I.Corporation held on 4.4.2003 and it was decided to take over the said E.S.I. Hospital by the instant review petitioner w.e.f. 4.4.2003 and the subsequent deputation of the Doctors and Staffs are all part of the same deal and hence the same is binding on both parties as per law of deputation which stipulates that the date of absorption will be the date of joining of the deputationsists and in this view of the matter the impugned order is liable to be modified and/or altered as indicated above, more so when vide Govt. letter dated 17.2.03, 10.4.03, 17.4.03 and 29.3.04 (Annexures - X, U, U(1) and U(2) respectively ) it appears clearly that the Govt. of Assam has deputed all the staff of the E.S.I.Model Hospital Beltola to serve under the instant review petitioner i.e. the E.S.I.Corporation.This implies that ...

implies that the deputationists i.e. the instant opposite parties/applicants are on deputation under the terms and conditions of their initial appointment in service under the Govt. of Assam and until their services were permanently absorbed by the instant . review petitioner (even in absence of the specified period ax in the initial Govt. order of deputation but lateron specified by Govt. and the E.S.I.C. raising no objection to it) for all purposes they remain employees of the Govt. of Assam till date since 4.4.2003 and for all purposes they are on deputation to the E.S.I.C.Model Hospital at Beltola, Guwahati-22 till date since 4.4.03. The moment they are absorbed (may be w.e.f. 1.1.2006 with a tetrospective effect now) they will become regular employees of the E.S.I.C.Model Hospital en and from 1.1.2006 and in this view of the matter the impugned order dated 3.1.06 needs to be modified and/or altered to the extent of spelling out the date of joining, in the interest of justice.

required to tender resignation in their said service under the Govt. of Assam before absorption under the instant review petitioner i.e. in the E.S.I.C.Model Hospital, in case they are holding temporary posts.But the matter would have been different if they were holding the post in a substantive capacity vide Govt. letters dated 31.7.05, 5.8.06, 5.8.06, 30.4.06 and 22.8.06

(Annexures - Y, Y(1), Y(2), Y(3) and Y(4)) respectively, the Govt. of Assam has granted extension of the terms of deputation ...

of deputation for 3 years w.e.f. 4.4.03 which extends to 4.4.06 clearly indicating that their date of joining under no stretch of imagination can be reconed w.e.f. 4.4.2003 but from the date of their permanent absorption and/or w.e.f. 1.1.06 (with a retrospective effect from now) which date the E.S.I.C. and/or the instant review petitioner is trying to give effect retrospectively from now in the instant case. Moreover the law of deputation provides that if the initial date of appointment of a Govt. employee is a substantive/permanent one than he/she automatically carries a lien with himself/herself. But case where the initial appointment is not substantive but temporary then the Govt. servant carries no lien with him/her for which resignation may be called for. However in the inst nt case their option will also govern the field and their date of absorption(proposed as 1.1.06) in the review petitioner's Model Hospital at Beltola, Guwahati-22 would only be reconed as the date of joining but 4.4.2003 i.e. the date of M.O.U. cannot be the joining date in the facts and circumstances of the instant case and in this view of the matter the impugned order dated 3.1.06(oral) passed by this Hon'ble Tribunal is liable to be modified and/or altered to the extent indicated by specifying clearly the same in unambiguous terms i.e. the date of their joining for the deputationists opposite parties/applicants.

(X) For that the review petitioner states that vide letter No. A-37(1821/2005-DM/(HQ), dated 31.3.06 (Annexure-X(10) issued by Medical Commissioner & Joint Director (Medical), E.S.I.C....

(Medical) E.S.I.C., Panchdee Bhawan, C.I.G.Road, New Delhi addressed to the Secretary to the Govt. of Assam, Labour and Employment Department, Guwahati, the instant review petitioner has decided to give a retrospective effect from now to the date of absorption i.e. w.e.f.

1.1.2006 by relaxing the same, but the instant order (oral) dtd. 3.1.06 (Annexure-S) which is impugned herein passed by the Hon'ble Tribunal in O.A.No. 247/O4 directing the instant review petitioner to give effect to the pay and allowances of the opposite parties/applicants with effect from the "date of joining" has hampered/impeaded speedy implementation of the processes of absorption, which needs clarification and/or review and hence this instant review petition for clarification of the "date of joining" in the instant case for the ends of justice.

order(oral) dtd. 3.1.06 passed by this Hon'ble Tribunal in O.A.No. 247/04 requires to be reviewed to the extent indicated i.e. of specifying the date of joining only by altering and/or modifying the same in clear and in unequivocal terms so as to pave the way of its immediate implementation in the interest of justice by the instant review petitioner.

Under the above facts and circumstances
of the instant case it is most respectfully
prayed that your Lordships' would be
graciously pleased to admit this review
petition, call for the records of the case
and after ...

and after issuance of notices to the opposite parties/applicants and upon hearing the parties may further be pleased to review the impugned order(Oral) dated 3.1.06 (Annexure - S) passed in the instant O.A.No. 247/2004 by modifying, altering and/ or specifying the date of joining of the deputationists and/or the opposite parties/ applicants no. 1 to 19 with effect from 01.01.2006 i.e. (with retrospective effect from now which is being given effect to by the instant review petitioner and/or pass any other or further order/orders, as deem fit and proper by your Lordships' in the abovenoted facts and circumstances of the case in the interest of justice.

And for this, the instant review petitioner, as in duty bound, shall ever pray.

Affidavit ...

## CLNTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No. 247 of 2004

Date of Order: This, the 3rd day of January, 2006

THE HON'BLE MR JUSTICE G. SIVARAJAN, VICE CHAIRMAN.

THE HON'BLE MR N.D.DAYAL, ADMINISTRATIVE MEMBER.

- 1. Dr. Pranjit Barman
- 2. Dr. Pranab Kr. Sarma
- 3. Dr. Pradip Kr. Bordoloi
- 4. Dr. Nalini Kr. Bordoloi
- 😓 Dr. Nava Kr. Gogoi
- 6. Dr. Apurba Kr. Saikia
- 7. Dr. Tarun Kr. Bhuyan -
- 8. Dr. Bhaben Rongson
- 9, Dr. Kabin Tumung
- 10. Dr. Gunabhi Ram Sarma
- 11. Dr.(Mrs) Sikha Sarma
- 12. Dr. Karabi Kälita
- 13. Dr. Chandan Choudhury
- .14. Dr. Dipak Châncal Borbora
- -15. Dr.(Mrs) Mandira Sarma
- .16. Dr. Ajit KrønSarma
- 17. Dr. (Mrs) Kanan Bora
- 18. Dr. (Mrs) Makan Sarma
- 19. Dr. (Mrs) Parinita Hazarika

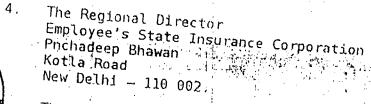
.... Applicants. .

(All are working as Medical Officers in the ESI Moder Hospital, Beltola, Guwahati 22, Assam under the Employee's State Insurance Corporation. They are on deputation from Govt. of Assam).

By Advocates Dr. 1. L. Sarkar, Mr. M. Chanda, Mr. S. Nath, Mr. G. N. Chakraborty & Mr. S. Choudhury.

Versus -

- 2. The Director General
  Employee's State Insurance Corporation
  Panchadeep Bhawan
  Kotla Road
  New Delhi 110 002
- 3. The Medical Commissioner Employee's State Insurance Corporation Panchadeep Bhawan Kotla Road New Delhi — 110 002.



The Superintendent Model Hospital Employee's State Insurance Corporation Beltola, Guwahati-781 022 Assam.

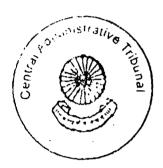
- 6. The Commissioner and Secretary to the Government of Assam Labour and Employment Department Dispur, Guwahati-781 006.
- 7. The Secretary
  to the Government of Assam
  Labour and Employment Department
  Dispur, Guwahati-781 006
  Assam.
- 8. The Administrative Medical Officer ESI Scheme, Government of Assam Zoo Narangi Road Guwahati 781 021
  Assam.

By Mr.B.C.Pathak, Advocate for the ESIC and Mrs. M. Das,

Sevial Se

## SIVARAJAN, J. (V.C.) :

The applicants 19 in number are working as Medical Officers, in the ESI Model, Hospital, Beltola, Guwahati, Assam, (under the Employee State Insurance Corporation (for short ESIC) on deputation from the Government of Assam. They have filed this application seeking for the following reliefs:-



- "8.1 That the Hon'ble Tribunal be pleased to direct the Respondents to give the cadro pay and allowances to the applicants at ESIC norms and at par with that of their counterparts in the ESIC w.e.f: 04.04.2003, with all consequential service benefits.
- 8.1A That the Hon'ble Tribunal be pleased to set aside and quash the order bearing letter No. A-11(11)-3/2003-DM(HQ) dated 30.11.04.
- 8.2 That the Hon'ble Tribunal be pleased to direct the respondents to refix the pay of the applicant with immediate effect.
- That the Respondents, bell directed to formulate the detailed terms and conditions for permanent absorption of the applicants in accordance with law and without any prejudice to the interest/prospects of the applicants and to absorb them thereafter in the ESIC on their individual option within a reasonable time frame."
- 2. The case of the applicants is that the ESIC had entered into a Memorandum of Understanding (for short MOU) dated 26.12.2002 (Annexure-3) containing the terms and conditions under which the services of the applicants and other staff of the State Government deputed in the ESIC. It is

stated that pursuant to the terms and conditions contained in the MOU the applicants and the other staff were asked to . give their option to accept the scale of pay in respective cadre/categories of posts in the ESIC as per the existing norms/rules of the ESIC and that the applicants, pursuant to same, had given their option as early as in 2003. It is grievance of the applicants that they are not being paid pay and allowances of the ESIC opted for by them till date. It is also stated that the ESTO hads prepared a diraft terms. of absorption (Annexure-A to the M.P.125/2005) forwarded the same to the State Government which has not been finalised so far. It is stated that in Clause-3 of the draft terms of absorption it is provided that an employee opting for sijorption has to resign from service and his absorption Government 1n Corporation service will take effect from the date of deputation in ESIC or from the date he joins the duty in the ESIC whichever is earlier. It is also stated that Clause 12 of the draft also provides that pay of an absorbed employee will be fixed as per Fundamental Rules of Goyt, of India and Regulation 7(4) (a) of ESIC (Staff & Condition of Service) Regulations, 1959. The grievance applicants, as can be seen from the reliefs, is that the ESIC has not so far implemented the MOU and the draft scheme which prejudicially affects them. ESIC has filed its

written statement. The applicants have filed rejoinder.

Respondents 6 & 7 have also filed written statement.

Spt

Me have heard Dr.J.L.Sarkar assisted Mr.M.Chanda, learned counsel appearing for the applicants, C. Pathak, learned counsel for the ESIC Mrs.M.Das, learned Govt. Advocate for the State of Assam. Dr. Sarkar submits that according to the MOD and as par the draft terms of absorption which are undisputed documents applicants are entitled to pay and applicable to ESIC once it is opted by the applicants and that they are being denied of such benefits in space of their opting for the same. Dr. Sarkar also submits that the stand taken by the ESIC is that the draft terms and conditions sent to the State Government has not yet been pproved by the State Government. Counsel took us to the communication dated 3.6.2005 issued by the ESIC to the Secretary to the State of Assam forwarding the deaft terms land conditions for the approval of the State Government and submitted that in the said communication it is specifically stated by the ESIC that "Incase, we do not hear from you within three months we will presume that you are in agreement with the proposed terms" but the ESIC is not proceeding with the matter under one pretext or the other. Counsel further submits that the ESIC must be directed to expedite the implementation of the MOU and the draft terms of absorption. Counsel further submits that the Corporation must also be directed to disburse the pay and allowances applicable to their counterparts in the ESIC from 2003

onwards urgently and to implement the other terms and

Shr

conditions also.

Mr. B. C. Pathak, counsel appearing for the ESIC

submits that the ESIC has brought out a scheme in the 122nd Meeting of the ESIC held on 20.2,2002 for setting up model ESI Hospitals in 15 places in different States and it is pursuant to the said scheme an MOU has been entered into between the Representatives of ESIC and the Government of Assam. Counsel further submits that the MOU did not contain all the terms and conditions for the absorption of the State Government staff deputed to the ESI Model Hospital Corporation has prepared a draft terms and and the conditions in the matter of absorption of such staff which vas forwarded to the Government of Assam for their approval early as on 3.6.2005 but the matter is delayed soluly for the reason that the State Government did not respond to the same. Counsel also submits that the Corporation is concerned not only with the State of Assam but also with the Model Hospitals set up in 14 other States and that a uniform terms, and conditions have to be approved. Counsel further submits that it is only thereafter the question of disbursement of pay and allowances to the applicants and to the other staff as per ESIC norms can be decided. Counsel the lengthy also pointed out that having regard to procedure involved in the matter of absorption of the the Central deputationists including the approval from required for Government some substantial time is implementation

5. Mrs. M. Das, Govt. Advocate for the State of Assam, submits that the State of Assam has filed a written

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statement wherein the State Government had practically approved the draft terms and conditions and therefore there is no difficulty for the ESIC to proceed with the matter. Mrs. Das further submits that the State Government has already instructed the Corporation to release pay and allowances to the deputationists as per the ESI norms and therefore there is no difficulty in making payment to the applicants and other staff.

We have considered the rival submissions. There is no dispute that the applicants the State Government employees who are sent on deputation in the ESI Model Hospital under the ESIC. There is also no dispute that an MOU was entered into in regard to the terms and conditions of absorption of the applicants and other staff in the ESIC. However, the stand taken by the ESIC is that it did magnot contain all the terms and conditions and a draft terms conditions was prepared and sent to the State Government for their approval. True, the State Government did not sent any reply. However, the State Government in its written statement has practically agreed to the draft terms of absorption prepared and sent by the ESIC. In such circumstances, it is a matter for the ESIC to make the draft statement final taking into account the stand taken by the State Government in the written statement and to implement the same in respect of the doctors and all other State Government employees working on deputation in the ESI Model Hospital and being absorbed in the ESIC.

Int.

The applicants have got a case that they are entitled to get pay and allowances from 2003 onwards since they have submitted their option in terms of the MOU and the draft terms of absorption, perticularly in view of the clauses contained in the MOU and in the draft terms of absorption to the effect that they will be absorbed from the date of seputation in ESIC or from the date they joining duty whichever is earlier. According to us, these are all matters which the ESIC has to consider and expeditious decision has to be taken.

8. Nov, that the draft terms and contained in Annexure-A the M.P.125/2005 has been to practically approved by the State Government we direct the ESIC to proceed with the matter and to implement the terms and conditions contained in the MOU and the draft terms of absorption to the effect agreed to by the State Government in their written statement within a period to fe six months from the date of receipt of this order. If, implementation the applicants are entitled to allowances, needless to ser it has to be given to them from the date of their joining duty in the ESI Model Hospital.

The Original Application is disposed of as above.

Aldinia.

SO VICE CHAIRMAN

Sd/ MEMBER (A)

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# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH: GUWAHATI

Perinder 1977,05

In the matter of: -

M.F. No. 12 \$ /2005

O.A. No 247 of 2004.

Dr. Pranab Kumar Sharma and ors.

...... Applicants.

· \'8-

Union of India and Others.

...... Respondents,

HICH AND.

# In the matter of: -

An application praying for a direction upon the Respondents not to repatriate the applicants from their present posts of deputation till the process of their permanent alsorption is completed.

AND.

# In the matter of:-

- I. Dr. Pranjit Barman.
- 2. Dr. Pranab Kr. Sarma.
- Dr. Pradip Kr. Bordoloi.
- 4. Dr. Wallni Mohan Das.
- 5. Dr. Nava Kr. Gogoi.
- b. Dr. Apurba Kr. Saikia.
- 7. Dr. Tarun Kr. Bhuyan.
- 3. Dr. Bhaben Rongson.
- 9 Dr. Kabin Tunnung,

- 10. Dr. Gunabhi Ram Sarma.
- 11. Dr. (Mrs.) Sikha Sarma.
- 12. Dr. Karabi Kalita.
- 13. Dr. Chudan Chohdhury.
- 14. Dr. Dipak Chancal Borbora.
- 13. Ur. (Mrs.) Mandira Sarma.
- 16. Dr. Alli Kr. Sardin.
- 17 Dr. (Mrs.) Kanan Bora,
- 18. Dr. (Mrs.) Makan Sarma.
- 19. Dr. (Mrs.) Parinita Hazarika.

--- Applicants.

#### -Versus-

t. The Union of India.

Pepresented by the Secretary to the Govt. of India.

Ministry of Labour and Employment.

- 2. The Director General.
  Employee's State Insurance
  Corporation, Panchadeep Bhawan
  Kolla Foad, New Delhi- 110002.
- 3. The Medical Commissioner,
  Employee's State Insurance
  Corporation, Panchadeep Bhawan,
  Kotla Road, New Delhi- 110002.
- 4. The kegional Director,
  Employee's State Insurance
  Corporation, Assan,
  Bamunimaidan, Guwahati-781 021.
- 5. The SuperIntendent,
  Model Hospital,
  Employee's State Insurance Corporation
  Beltola Convabatis 781006.
- The Commissioner and Secretary to the Government of Assum.

   Labour and Employment Department.
   Dispur, Gutvahati-781006, Assam.

   The Secretary to the Government of Assam.

   Labour and Employment Department, Dispur, Gutvahati-781006.

8. The Administrative Medical Officer, ESI Scheme, Govt, of Assam. Zoo- Narangi Road, Guwahati- 781021. Assam.

- Respondents.

The applicants abovenamed most humbly and respectfully beg to state as index:-

That the applicants have filed the O.A. No. 247/2004 against non-payment of pay and allowances, cadre pay as per the scale of the Eniployee's State insurance Corporation (ESIC) to the applicants under deputation and their permanent absorbtion in the ESI Corporation since the taking over of the ESI Hospital at lieltola by the ESIC w.e.f. 04.04.2003 under their Model Hospital Scheme as per the Memorandum of Understanding dated 04.04.03, signed by the Authorities of the Respondent Corporation and the Government of Assort.

that the respondents have belatedly issued their letter No. A-37 (18) 1/03-Med. IV dated 03.06.2005 communicating therein the proposed Draft forms of absorption of the applicants in the ESC to the Govt. of Assam. It is ident from pairs 3 of the said letter that the absorption of the distribution will be absorption of the distribution of the distribution in ESIC or from the date of deputation in ESIC or from the date they join the date in the ESIC or from the date they join the date in the ESIC or from the date they join the date in the ESIC or from the date they pain the date of their deputation in the FSIC Harpital Fallola.

2.

3.

(Copy of letter dated 93:06.05 is enclosed herewith for perusal of blonble Liftwild as Annexure A).

That during the rendered of the Original Application, the respondents have now issued one letter No. A-12 (13)-4/2003-DM (HQ)-Col. III dated 27.05.05 stating that they have issued offers for appointment to some

Doctors as regular appointees and further stated that with the joining of those regular appointees, the State Govt. Doctors on deputation will have to be sent back to their parent department.

(A copy of the letter dated 27.05.05 is annexed herewith for perusal of Hon ble Triburial as Annexure-B).

- That the applicants most respectfully beg to submit that the above stated action of the Respondents during the pendency of this O.A. before this Hon'ble Tribunal is utter violation of law and against the conditions laid down in the Memorandum of Understanding (MOU) dated 04.04.2003 which forms the basis of deputation in the instant case. The respondents have initiated action for permanent absorption of the applicants in one hand for which they have even communicated the terms of absorption to the Covt. of Assam and on the other hand they have initiated actions for repair ation of the applicants as stated above, which is contradictory and opposed to public policy and as such filegal and unfair.
- 5. That this application is made bonafide and for the cause of justice.

In the facts and circumstances stated above, the Hon'ble Tribunal be pleased to direct the respondents not to repatriate the applicants to their parent department till the process of their permanent absorption in ESIC is completed.

And for this act of kindness the applicants as in duty bound shall ever pray.

## MARINGATION

I. In frauds laurair sharms, is, o. Late Pratap Sharms, aged about 47 years, whiching in the pirice of the E.S.I corporation, one of the applicant in the instant interinal application, duly authorized by the others, do hereby verify that the statements made in phragraph i to 3 of this additional rejoinder are true to my knowledge and records and I have not suppressed any account for t

And I sly	n this i	verlication	on the e	ha	٠		
1.			T. 44 C 117 T J.	[ 46.	_ day	of	2005

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ENDLOS LASESTATE INSURATED CORPORATIOR
PAGCIOS D'UNIAVAGE CALC DONE DIEW DECH

No. A 37 (18) 470 Class 18

Dated June 3, 2005

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5 The Secretary To Govern

CANDING I CADSAM)

Truck This of June 100 or

Sub: Terms and conditions of absorption of the State Govt. employees working on deputation in the ESIC Model Hospital, ASIA OLE ASIAN

Sir/Madam,

I am to enclose herewith draft terms of absorption of your State Govt, employees—who have been deputed to ESI Model Horpital, for 1100 of 2100 of State Bovt, such employees in the one of 1000 on their tendering resignation from State Govt, so vice find necestance of the same by the State Govt, and subject to State (byt) and employees concerned accepting the terms of absorption. The dealt terms and conditions may please be gone through and your views and acceptance of these terms may please be communicated so that dealt terms can be placed for approval of the ESI Corporation. Once there terms are finalised, option for absorption in ESIC services shall be entertained through the State Govt, only and not directly from employees. ESIC will not entertain any representation viz. grievance etc. directly from individual or the Union.

The draft terms and conditions of absorption are prepared keepitight view extant Govt, of India rules and instructions on the subject wherever applicable and possible

As the matter has already been pending tor long and there are litigations from some States. I request you to please offer your views and comments, if any, taking in view the relevant service rules, as early as possible, and in any case, within three months to that the matter can be taken up to the ESI Corporation. In case, we do not hear from you within three months we will presume that you me in agreement with the proposed terms.

Yours faithfully,

Unch: As above

(30-(--

1 DR. (MISS) KAMLESH KALRA J MEDICAL COMMISSIONER

Copy to:-

The Medical Superintendent, ESIC Model Hospital, Politicle, Assopos for information with the advice to give wide publicity to the externs of alcouption through notice board etc. including in local language, but no notice should be given to individuals or to any union. Further, the matter cary also be followed up with the respective State Coxt so that the time limit as above is adjusted to.

DY. DIRECTOR (SH D.)

tit t

## ADDEXURE - A

(Preposed to be consulted vide to A. D. (19) 1/01 Most IV (dt. 03.05.05)

DRAFT TERMS OF ABSORPTION

- (1) Option may be exercised by each employee for absorption in Corporation service or for repatriation to the State Govt. Service This option may be exercised by each employee who has a minimum of 7 years' service left in the lending Department as on 01.01.2006.
  - 2) Mere exercising of option for absorption in Corporation service shall not confer any right on any employee to claim absorption and the decision of the Corporation in the matter would be final based on consideration of due screening.
  - 3. An employee opting for obsorption has to resign from State Govt, service and his obsorption in Corporation service will take effect from the date of deputation in Fig. Corporation or from the date he joins the duty in the ESI Corporation whichever is carlier.
    - Seniority of an employed absorbed in the Corporation will be determined dither from the date from which one holds the post on deputation or from the date one holds the post in equivalent grade on regular basis in the State Govt, service, whichever is earlier. Semonity of two of more State Govt, employers obsorbed in the Corporation service would however, be fixed as per the semonity existing in the State Govt; prior to their absorption. Before absorption an employee. will be free to opt for separate institutional seniority i.e. seniority only for the particular hospital. In this case they will not be transferred outside the hospital even after obsorption and the promotions will be based on the institutional sentority only subject to the vacously in the hospital OR the individuals can also opt to be part of all India scalarity, in which case they will be liable for all India transfer and all India promotional avenues. If opting for institutional semiority, the all India posts and cadres to which they will not be eligible for promotion will be the Medical Superintendent of the Hospital and all officers in the pay scle of Rs.14300-18300 ( current NFSG scale ).
      - 5) Employees on absorption would continue to work at ESIC Model

        Hospital \_\_\_\_\_\_ at the discretion of the Corporation,
        but they would be under all India transfer liability except for those
        who have opted for institutional seniority as stated in pair 4 above
        - 6) All the Medical Officers recruited on pasts of socious designations by the State Cayl for General Duty Medical purposes co

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Medical Officer (Insurance Medical Officers) Subscading only Medical Officer (Insurance Medical Officers) Subscading only Movement, it the doctors were appearted as specialist, irrespective of the fact whether a separate specialist caded existed in the state Gove or not they will be absorbed in specialist sub-cadre of ESIC.

- Anjemplayee, on absorption in corporation service, shall have 7) the option to get his past State Govt, service counted for combined pension in ESIC, if the State Covt. pays the entire amount of proportionate pensionary liability as per Central Civil Services Pension rules. An undertaking from the State Govt, would be necessary in this regard that they would descharge their pensionery hability as per Central Civil Services Pension Pales within a reasonable period. Option by the employee in this regard shall be exercised within six months from the date of issue of absorption letter to the employee in the Corporation service. Option onse exercised is final. The individual conalso opt for earry forward of accomulated leave as per the rules, on the condition that the State Govt, pays the pro-rota pension contribution and leave salary contribution as per the Rule and in the event of any delay in getting this payment, the amount shall be deducted from the final " on account payment" at the end of the , financial year in which the rerson(s) retired. The employee is fire to opt to get their terminal payment like gratuity, pension and leave encashment etc. or can avoil, the accumulated leave before option and in this case for the purpose of pension rule they will come under the new contributory pension of terms of the Central Govt
  - service, he will be eligible to draw pension in accordance with the Potes of the ESI Corporation for the combined service under the fitte Cart, and under ESI temporation on the final refuserent to comparation.

resigns from service of the EST Corporation, his resignation with the treated as resignation from State Govt. Service entailing frobestone of past services including that under the State Govt, and consequent has obspecisionery benefits for combined service.

9) for recoveries of the advances in respect of house tail-los, advance mater carl extension leader advance obtained by an employer from his press as employer which are outstanding as an date of eyesig time in the Corporation service, an employee shall have to higher the advance to himself before alreaded and it the conte

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and the areas has been call

Absorption in Corperation server all be absorbed in the General Duty Medical Officer (Insurance Medical Officers) Subscades only. However, if the doctors were appeared as specialist, irrespective of the fact whether a separate specialist code existed in the state Govt. of not they will be absorbed in specialist sub-codes of ESIC.

An employee, on absorption in corporation service, shall have 77 the option to get his past State Govt, service counted for combined pension in ESIC, if the State Govt, pays the entire amount of proportionate pensionary hability as per Central Civil Services Pension fules. An undertaking from the State Covi, would be necessary in this egard that they would decharge their pensionery liability as per Central Civil Services Pension Poles within a reasonable period. Option by the employee in this regard shall be exercised within six months from the date of issue of obsorption letter to the employee in the Componentian service Option once exercised is final. The individual can also opt for earry Friward of accumulated leave as per the rules, on t the condition that the tests Govt, pays the pro-rate pension contribution and hade selection of per the Rule and in the Ferent of any delay in getting this payment, the amount shall be deducted free the final " on account payment" of the end of the I financial ve in in which the consents) noticed. The employee is free to out to get their termine's syment like gratuity, pension and leave energylogical ate on committee the accomplisted leave before uption and in this case for the purpose of pension rule they will come under the new contributory pansies. Tenes of the central Govt

By In case an employer opts in favour of counting of his past service, he will be algories to the combined service under the State of the PSE Corporation for the combined service under the State Covt and under 1SE Corporation on the final retirement / compartion/valuable retreament from PSI Corporation. If he resigns from service of the ESI Corporation, his resignation will be treated as responsition for a State Gazt Service entailing for feiture of past services including the trader the State Govt, and consequent loss of pensionery benefits to combined service.

The converse of the estimates in respect of house building above, materized with a content of content of the obtained by an implicate from his permitted employer which are outstanding as an date of their points in the Conversion service, an employer shall have to amount the intention of the state

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The State Govt. can be deducted by ESIC and paid to the concerned

- 10) An official on obsorption in USE Corporation service will be governed by ESIC (Staff & Conditions of Service) Regulations, 1959 as amended from time to time.
- 11) No employee against whem any disciplinary proceeding is pending or who is undergoing the period of penalty, will be obsorbed in the Corporation service.
- Rules of Govt. of India and Regulation 7(4) (a) of ESIC (Staff & Condition of Service) Regulations, 1959.
- 13) Leave accomulated in respect of the employee in the State Govt. service will not be carried forward to ESIC and the employee may either avail of their leave or get encashment of leave from the concerned State Govt. as per their Rule. The duly colculated and audited leave encashment amount will be paid to the employee by ESIC after absorption only in case the State Govt agrees for recovering the entire amount from the on pecent payment due to the State Govt.
  - respects of a deputationist shall be transferred to ESIC in his new GPF account opened in ESIC. Irrespective of the fact whether the absorbee has opted to count his past service or not the strain.

(Proposed to be conculated wide on A.37 (18) 1/01 Med. 1V dt. 03.06.05)

J.c.

DURING PRIMARIANDUALIN कर्मवारी शहय वीमा विपम EMPLOYEDS' STATE INSURANCE CORPORATION पंचतीप भवन, भी आई जी सेट, नई दिल्ली 02

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EMILIADI, ET PHAWAN, G.L.G. ROAU, MEW HELHIOR

http://eblo.nic.in

No. A-12( 🗟) 4/2003-DM(HQ) - CHIII

Date: 27.05.2005

To

The Director (Medical) Dathi/Noida,

The Medical Superintendent, Okhla/Rohlni/Jhllmi// Hospital Chandigadi

The Medical Superintendent, ESI Hospital cum ODC, Jaka Kolkata/Chinchwad, Pung/ Hagda, MP/ Basaidarapur, New Dolhl The Medical SuperIntendent, ESI Model Hospital, Ludhiana/Sahlbabad/Jaipur/ Patna/Ranchi/Rourkela/ Bangalore Hyderabad/ Bellola/ Kerala

The Director, ESIC Hospital cum ODC K.K. Nagar, Chonnai-78

SUBJECT: Termination of temporary appointed officers and staff against regular vacancy including SR, JR etc.

Sir/Madam.

As you are aware, offers for appointment have been issued for number of GDMOs and Specialists advising them to report to different hospitals, D(M)Ds etc. Many of them have already reported and in some cases, extension of time has been sought and granted or is under consideration.

Please note that as and when regular appointees join in any cadre, temporary-contract appointees including SRs/JRs appointed against regular vacancles should be terminated in such a way that the rule of "first come last go" is followed and under no circumstances, there is surplus over and above the sanctioned post taking into account the regular as well as temporary/contract/JTR/SR etc. Any surplus appointment will leads to audit objection. Officials on leave including long leave, study leave, Smauthorised absence etc. are also to be taken into account against the filled post. Similarly, State Govt, doctors on deputation will have to be sent back to their parent department, if; the sanctioned strength is reached by Joining of a regular appointed against each cadro. Jt. Director (Fin.) / Dy. Director (fin.) etc: may also kindly ensure this.

Please acknowledge.

ours faithfully,

DY. DIRECTOR (MED.)

Copy to:

All \$\$MC/\$MC

2. All JT. Directors (Fin.) / Dy. Directors (Fin.)

DY. DIRECTOR (MEU.)

26

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

-11-

M.P. No. 64 of 2006 In O.A.No.247/2004

Union of India & others ... Petitioners/Respondents

Dr. P. R. Sharma & others ... Opposite party/Applicants

In the matter of:

A petition praying for grant of extension of time to implement the order dated 3.1.2006 passed in O.A.No.247/2004.

The humble petition of the above-named petitioner:

Most Respectfully sheweth:

That the above named opposite party (0.P) as applicants filed the O.A No.247/2004 (referred to as the application) in this Hon'ble Tribunal. The Hon'ble Tribunal after hearing both the parties disposed of the said application vide order dated 3.1.2006. By the said order the Hon'ble Tribunal directed the petitioners/respondents to proceed with the matter and to implement the terms and conditions contained in the MOU all in the draft terms of absorption to the effect

agreed to by the State Government in their written statement within a period of six months from the date of receipt of this order. If, on such implementation the applicants are entitled to pay and allowances, needless to say it has to be given to them from the date of their joining duty in the ESI, Model Hospital.

The copy of the said order dated 3.1.2006 passed in OA No.247/04 is annexed as the ANNEXURE- R1.

with its higher authorities as there are different hierarchy of authorities for their perusal and necessary action with regard to implementation of the said order or for judicial review in the next higher court or before the Hon'ble Tribunal itself.

3.

that the petitioners although made their all out effort to complete the entire process to implement the order passed in the case, but due to various reasons could not complete the exercise within the stipulated period of time. The reasons for delay is that it is not a single case to be taken for decision by the petitioners but cases of large number of employees involving several model hospitals taken over by the respondents in different States in the country as a whole. As all the cases are being taken together and being processed, it has taken a considerable time only various information accumulating the different State concurrence of the pursued with matter was the expedition, the progress has been slow for extraneous also has It above. reasons · as stated

considerable time in obtaining the options taken from the employees and other information relating to financial/ loan, PF deposits/ leave accounts etc. now, the competent authority has already approved. absorption of all the Gr. 'C' and 'D' employees and the necessary administrative order to that effect is in the pipeline. But so far as the question of finalization of the process of absorption of the doctors are concerned the same has been delayed due to some objection raised by the Govt. of Assam relating to the terms and conditions circulated by the ESIC. The counter views of ESIC were communicated to the State Govt. vide No.A-37/18/1/2005 DM(HQ) dated 31.3.2006 seeking the consent thereupon. But no reply so far has been received from the Govt. of Assam which has again caused the delay as no decision could be taken. The petitioners are pursuing the matter with the Govt. Assam to arrive at a final decision. These information has been reflected in the internal communication made in Letter No.C-18/11/9/2004-Med.IV dated 30.6.2006.

> The copy of the said letter dated 31.3.2006 and 30.6.2006 are annexed as the Annexure-B2 and B2.

That as explicit from the above, there has not been any laches or delay on the part of the petitioners. Therefore it has become expedient and necessary to approach this Hon'ble Tribunal through this petition to pray for extension of time for further period of 6 months from 2.7.2006 so that all the differences could be resolved and a final decision is taken for the implementation of the order dated 3.1.2006 passed in the OA No.247/04.

4.

That this is a fit case where this Hon'ble Tribunal would be pleased to extend the period by another 6 (six) month to complete the entire process of of petitioners/respondents have already implemented some out parts of the said order. In case, the prayer made by petitioners is not allowed and no further extension of time is granted, in that case the petitioners would suffer irreparable loss and injuries various administrative complications as the matter pertains to hospital and face and relating to the health of beneficiaries under the statutory scheme. Moreover, the case of one State cannot be singled out to give extra benefit to the discrimination of other similarly situated.

6. That this petition has been made bonafide and for the ends of justice.

In the premises aforesaid, it is therefore prayed that Your Lordships would be pleased to hear the parties and peruse the records and after hearing the parties and perusing the records, may also be pleased to allow the records, may also be pleased to allow this petition by extending the period by 6 (six) months with effect from 3.7.2006 to enable the petitioners/respondents to implement the orders dated 3.1.2006 passed in O.A. No.247/04 and or pass such order that Your Lordships may deem fit and proper.

# VERLECATION

And I sign this verification on this 6 th day of July 2006 at Guwahati.

DEPONENT

AnnexIvre-XXI

# ANNEXURE: 1

# \* CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATT BENCH

į.- (:

Original Application No. 247 of 2004

Date of Order: This, the 3rd day of January, 2006

THE HON'BLE MR JUSTICE G. SIVARAJAN, VICE CHAIRMAN.

THE HON'BLE MR N.D.DAYAL, ADMINISTRATIVE MEMBER.

Dr. Pranjit Barman

Dr. Pranab Kr. Sarma 2.

Dr. Pradip Kr. Bordoloi

w.Dr. Nalini Kr. Bordoloi

Dr. Nava Kr. Gogoi

6 Opr. Apurba Kr. Saikia

្រីស្រី Tarun Kr. Bhuyan

8. Dr. Bhaben Rongson

Dr. Kabin Tumung

Dr. Gunabhi Ram Sarma

11. Dr.(Mrs) Sikha Sarma

Dr. Karahi Kalita 12.

Dr. Chandan Choudhury 13.

14. Dr. Dipak Chancal Borbora

15. "Dr. (Mrs.) Mandira Şarma

16. - Dr. Ajit Kr. Sarma

Dr. (Mrs) Kanan Bora

Dr. (Mrs) Makan Sarma 18.

Dr. (Mrs) Parinita Hazarika

.... Applicants.

(All are working as Medical Officers in the ESI Model Hospital, Beltola, Guwahati-22, Assam under the Employee's State Insurance Corporation. They are on deputation from Govt. of Assam).

By Advocates Dr. J. L. Sarkar, Mr. M. Chanda, Mr. S. Nath, Mr. G. N. Chakraborty & Mr. S. Choudhury.

Versus -

- 1. The Union of India
  Represented by the Secretary
  to the Government of India
  Ministry of Labour and Employment
  New Delhi.
- 2. The Director General
  Employee's State Insurance Corporation
  Panchadeep Bhawan
  Kotla Road
  New Delhi 110 002.
- 3. The Medical Commissioner Employee's State Insurance Corporation Panchadeep Bhawan Kotla Road New Delhi 110 002.
- 4. The Regional Director
  Employee's State Insurance Corporation
  Puchadeep Bhawan
  Kotla Road
  New Delhi 110 002.
  - The Superintendent
    Model Hospital
    Employee's State Insurance Corporation
    Employee's State Insurance Corporation
    Beltola, Guwalati-781 022
    Assam

The Commissioner and Secretary to the Government of Assam Labour and Employment Department Dispur, Guwahati-781 006.

The Secretary
to the Government of Assum
Labour and Employment Department
Dispur, Guwahati-781 006
Assam.

8. The Administrative Medical Officer
ESI Scheme, Government of Assam
Zoo, Narangi Road
Guwahati — 781 021
Assam.

....Respondents.

By Mr.B.C.Pathak, Advocate for the ESIC and Mrs. M. Das, Govt. Advocate, State of Assam.



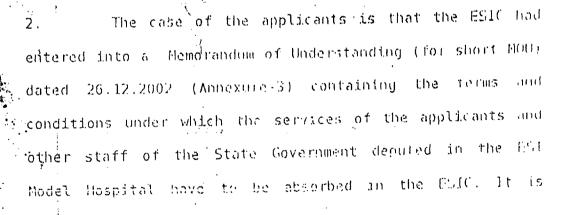
#### ORDER (ORAL)

, *9*.

### SIVARAJAN, J. (V.C.

The applicants 19 in number are working as Medical Officers in the ESI Model Hospital, Beltota, Guwahati, Assam, (under the Employee State Insurance Corporation (for short ESIC) on deputation from the Government of Assam. They have filed this application seeking for the following reliefs:

- "8.1 That the Hon'ble Tribunal be pleased to direct the Respondents to give the cadro pay and allowances to the applicants at FSIC norms and at par with that of their counterparts in the ESIC w.e.f. 04.04.2003, with abl consequential service benefits.
- 8.1A That the Hon'ble Tribunal be pleased to set aside and quash the order bearing letter No. A-11(11)-3/2003-DH(HQ) dated 30.11.04.
- 8.2 That the Hon'ble Tribunal be pleased to direct the respondents to refix the pay of the applicant with immediate effect.
- 8.3. That the Respondents be directed to formulate the detailed terms and conditions for permanent absorption of the applicants in accordance with law and without any prejudice to the interest/prospects of the applicants and to absorb them thereafter in the ESIC on their individual option within a reasonable time frame."





in the MOU the applicants and the other staff were asked to give their option to accept the scale of pay in respective cadre/categories of posts in the ESIC as per the existing norms/rules of the ESIC and that the applicants, pursuant to same, had given their option as early as in 2003. It is grievance of the applicants that they are not being paid and allowances of the ESIC opted for by them till date.

grievance of the applicants that they are not being paid pay and allowances of the ESIC opted for by them till date. It is also stated that the ESIC had prepared a draft terms of absorption (Annexure-A to the M.P.125/2005) and forwarded the same to the State Government which has not been finalised so far. It is stated that in Clause-3 of the draft terms of absorption it is provided that an employed opting for absorption has to resign from the State Government service and his absorption in Corporation service will take effect from the date of deputation in ESIC or from the date he joins the duty in the ESIC whichever is earlier. It is also stated that Clause-12 of the draft also provides that pay of an absorbed employed will be fixed as per Fundamental Rules of Govt. of India will be fixed as per Fundamental Rules of Govt. of India

whichever is earcier, the draft also provides that pay of an absorbed employed the draft also provides that pay of an absorbed employed will be fixed as per Fundamental Rules of Govt. of India will be fixed as per Fundamental Rules of Govt. of India will be fixed as per Fundamental Rules of Govt. of India will be fixed as per Fundamental Rules of Govt. of India will be fixed as Regulation 7(4) (a) of ESIC (Staff & Condition of and Regulation 7(4) (a) of ESIC (Staff & Condition of and Regulation of Service) Regulations, 1959. The grievance of the Service Regulations of the Service Regul

written statement. The applicants have filed rejeinder.

Respondents 6 & 7 have also filled written statement.

Spt

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We have, heard Dr.J.L.Sarkar assisted Mr-M. Chanda, learned counsel appearing for the applicants. Mr. B. C. Pathak, learned counsel for the ESAC Mrs.M.Das, learned Govt. Advocate for the State of Assam. Dr. Sarkar submits that according to the MOU and as per the draft terms of absorption which are undisputed documents the applicants are entitled to and allowances pay applicable to ESTC once it is opted by the applicants and that they are being dended of such benefits in spire of their opting for the same. Dr. Sarkar also submits that the stand taken by (the ESIC is that the draft terms and conditions sent to, the State Government has not yet been approved by the State Government, Counsel took us to the communication dated 3.6.2005 issued by the ESIC to the Secretary to the State of Assam forwarding the draft terms and conditions for the approval of the State Government and submitted that in the said communication it is specifically stated by the ESIC that "Incase, we do not hear from you within three months we will presume that you are in agreement with the proposed terms' but the ESIC is not proceeding with the matter under one pretext or the other. Counsel further submits that the ESIC must be directed to expedite the implementation of the MOU and the draft terms of absorption. Counsel further submits that the Corporation must also be directed to disburse the pay and allowances applicable to their counterparts in the ESIC from 200: onwards urgently and to implement the other terms and conditions also.

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Mr. B. C. Pathak, counsel appearing for the ESIC submits that the ESIC has brought out a scheme in the 122nd Meeting of the ESIC held on 20/2,2002 for setting up model ESI Hospitals in 15 places in different States and it is pursuant to the said scheme an MOU has been entered into between the Representatives of ESIC and the Government of Assam. Counsel further submits that the MOU did not contain the terms and conditions for the absorption of the State Government staff deputed to the ESI Model Hospital and the Corporation has prepared a draft terms conditions in the matter of absorption of such state which was forwarded to the Government of Assan for their approval es early as on 3.6,2005 but the matter is delayed solely for the reason that the State Government did not respond to the same. Counsel also submits that the Corporation is concerned not only with the State of Assam but also with the Model Hospitals set up in 14 other States and that a uniform terms and conditions have to be approved. Counsel further submits that it is only thereafter the question of disbursement of pay and allowances to the applicants and to the other staff as per ESIC norms can be decided. Counsel pointed out that having regard to the lengthy procedure involved in the matter of absorption of the deputationists including the approval from the Central Government some substantial time is required for its Amplementation

Assam, submits that the State of Assam has filed a written

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approved the draft terms and conditions and therefore there is no difficulty for the ESIC to proceed with the matter. Mrs. Das further submits that the State Government has already instructed the Corporation to release pay and allowances to the deputationists as per the ESI norms and therefore there is no difficulty in making payment to the applicants and other staff.

We have considered the rival submissions. There is no dispute that the applicants the State Government employees who are sent on deputation in the .ESI Model Hospital under the ESIC. There is also no dispute that an MOU was entered into in regard to the terms and conditions of absorption of the applicants and other staff in the ESIC. However, the stand taken by the ESIC is that it did not contain all the terms and conditions and a draft terms conditions was prepared and sent to the State Government for their approval. True, the State Government did not sent any reply. However, the State: Government in its written statement has practically agreed to the druft terms of absorption prepared and sent by the ESIC. In such circumstances, it is a matter for the ESIG Araft statement final taking into account the stand taken by the State Government in the written statement and to

Amplement the same in respect of the doctors and all other

State Government employees working on deputation in the Est

Model Hospital and being absorbed in the FSIC.

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The applicants have got a case that they are entitled to get pay and allowances from 2003 onwards since they have submitted their option in terms of the MOU and the draft terms of absorption, particularly in view of the clauses contained in the MOU and in the draft terms of absorption to the effect that they will be absorbed from. , the date of deputation in ESIC or from the date they joining duty whichever is earlier. According to us, these are all matters which the ESIC has to consider and expeditious decision has to be taken.

conditions and terms the draft contained in Annexure-A to the M.P. 125/2005 has been practically approved by the State Government we direct the ESIC to proceed with the matter and to implement the terms and conditions contained in the MOIJ and the draft terms of absorption to the effect agreed to by the State Government in their written statement within a period of six months from the date of receipt of this order. If, on such implementation the applicants are entitled to pay and allowances, needless to say it has to be given to them from the date of their joining duty in the EST Model Hospital.

The Original Application is disposed of as above. AND A TOE OF YIELD M

SO/ MEMBER (A)

Date of Application 1 ... 12 | 01 | 0.6. mate on which copy is ready: 12 01 6. Date on which copy is delivered : 1.2/01.1.0 C cortifico to be true copy Dettion Officer (Indi)2.1.06 C. Al T. Guvebell Bench



# EMPLOYEES' STATE INSURANCE CORPORATION PANCHOEL BHAWAN, C.I.G. ROAD, NEW DELHI

Ho: 차髮(HBH) (HQ)

Dated 31,03 06

The Secretary Deptt of Labour & Employment, Govt. of Assam, Guyghall

Sub: - Terms & conditions of absorption of State Govt. employees working in ESIC Model Hospital, Beltola, Guwahati, Assam

Ref. This office letter of even no. 03.06.05

Your letter no. GLR 131/2001/pt-III/70 dated 9th March, 2006

Sir,

With reference to your letter cited at 2 above, I have to furnish views the Corporation as under:-

Objections of the State Govt. of Views of the Corporation. Assam.

(1) All the Doctors, Para+Medical, Ministerial and Gr. IV Staff deputed in the Model Hospital, ESI Corporation, Bellola, Guwahati vide this Deptt's Notification No. GLR. 121/2003/8 + dt. 10.04.2003 and GLR, 121/2003/9 dated 17,04.2003 absorbed since should DE 04.04.2003 as per M.O.U. and furnished by option deputationists individually

However, the State Govt. have no objection for absorption of all Doctors and Staff w.e.f. in ESI Hospital, 04.04.2003 Beltola, Assom.

The Corporation has already taken a decision to absorb the State Govt. employees w.e.f. 01.01.2006 only. The period between 04.04.2003 and 01.01.2006 -will be treated as a period of deputation only. Hence, absorption of State Govt, employees w.e.f. 04.04.2003 is not viable.

- (2) All the Doctors working under All the State Govi. as MAHOI and per under ESI Corporation as G.D.M.O. be should be absorbed as IMO- I in whistead of MAHOI and G.D.M.O. bas
- (3) Doctors who have completed 4 years of regular service in the State Govt. and who have opted for absorption may be posted as Senior Medical Officer (SMO) 3(a) Doctors who have completed 10 years of regular service in the State Govt. and who have opted for absorption may be posted as Chief Medical Officer (CMO).
- (4) All deputationists holding PG Degree/PG Diploma such as MD/MS/Diploma who are eligible for appointment as specialist as per norms of ESI Corporation should beappointed/absorbed as Specialist/Special Cadre against the existing vacancy.
- (5) Receivery of advance taken by the deputationists, the State Govt. is agreeable that recovery should be made by the ESI Corporation from their Salary Bill of the deputationists and the same may be deposited by the ESI Corporation to the State Govt. Fund.
- (6) The State Govt, has already certified that there is no Deptl. Proceeding against any of the employees under deputation:

All the doctors opting for permanent absorption in ESIC would be absorbed in equivalent grade which they were holding on regular basis in the State Govt.

-Do-

As per the policy of the ESIC, the GDMOs holding Post-gratuate qualification are entitled to P.G. allowance only. For appointments to a Specialist post, they have to compete, in an advertisement whenever made for this purpose.

No change and agreed to.

Dicounting of past service will be guided as per provision of Rule - 98 of Assam Services (Pension) Rules-1969 The State Govt, is agreeable to credit/forward the Pensionary liabilities/Leave Encashment/Leave at Credit/Graduity/GPF etc. to the fund of ESI Corporation from the date of absorption i.e. 04.04.03.

This will be governed by Central Govt. Rules made for this purpose from time to time unless amended. However, leave at credit cannot be carripationward. The State Govt. employees have to get it encashed from the State Govt.

The date of absorption shall be 01.01.06 and not 04.04.03 as envisaged by Govt. of Assam.

You are, therefore, once again requested to agree to the terms & conditions as envisaged vide this office letter referred to at (1) above so as to complete the formalities urgently.

Yours falthfully,

- 'Ecl -

.(Dr. (Miss) Kamlesh Kalra) Medical Commissioner

Copythe M.S. Isic Model Mospital (Beltsla) Desami

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-AMBRITAN: 3

# HEADQUARTERSTOTION TMPT OYLLU BTATL ITBURANCE CORPOTED TPANOHOFFF BHAWAN LOTEA ROAD INEW DELFT of

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C-18/11/9/2004 Med.IV

Date: 30/6/06

To

The Medical Superintendent ESI Medel Hospital Beltola, Guwahati – 22

Sub: Filing of Miss. application for extension of 6 months time to implementations CAT order in OA 247/2004 filed by Dr. P.K. Sharma & Others.

Sir

Please refer to your letter No. 432 C-18/13/1/2003 CAT Care of directed to inform you that the absorption of employees of state and up briskly at this office. The Director Peneral has illeady appropriate the director of the Director Peneral has illeady appropriate to the property of the Core of administrative order to that effect is in precious absorption of directors working on deputation in the informed that Govia Assuming raison some objections to the terms a conditions of absorption of the basis by ESIC. The counter views of ESIC were communicated to state good to the No. A-27/18/1/2005 DM(HQ) at a1.2.2006 (copy enclosed) acclains the entire thereupon.

Since, no roply to aforesaid letter has so far been received from the sinterest, no decision on appearption or doctors could be taken. However, we are purply of the same and 
As such, I am directed to request you to highlight the above development in our Misc. Application for seeking extension of 6 months time through our counsel under intimation to this office.

Line in non-ne

Yours Indiana 第一人 (S.L. MEENA) Section Officer

Copy to . The Legal Cell, ESIC Hors . N. Delhi for information please

SECTION OFFICE

Balanat to As Art

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Original application NO 1 9000)

Miso retition No. Da-P-K--Shawara 9000

3. Contignotifion No. \_\_\_\_ B. c. / Pathale torine ESIC THOM THEY HAPPLICATION NO. \_\_\_\_\_\_ NO. 100 STORY Adv. Adv. Arsam

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Order of the Tribunal and 41-12-2011

17.7.2006. 1

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This M.P. has been filed by the respondents praying for extension of {time for a period of six months for implementation of the orders of this Tribunal. The reasons stated in the accompanying muchic affidavit is that it is not a single case to kmx be taken for decision by the patitioners but cases of large number of employees inlvodving several model hospitals taken lover by the respondents in different states in the country as a whole and lalso all India seniority has to be (looked into, As far as the Gr. C' & 'D' employees are concerned the make it has already been complied with by the resp pondents, but as far as these apple pemployees are concerned it is in their bipeline. It has been delayed due to the abjection raised by the Govt. of Assam relating to the terms and conditions circulated by the ESIC and further correspondence were made which has not been answered. Therefore, them!

contd.

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contd.

17.7.2006

there is some administrative delag in implementing the order of this Tribusel

Heard Mr. B. C. pathak, learned counsel for the petitioners/respondents and Mr.s. Nath. learned counsel for the opposite party/applicants.

Considering the submissions and pleadings taken in the MoP. I am of the view that further time is required for implementation of the orders of this Tribunal. Therefore, further four months time is granted to the potitioners/respondents to implement the orders of this Tribunal.

The M.P. is allowed.

Sd/VICE CHAIRMAN

IJ), 24-7-06 Copy for information and recessary action to: Memo No 718 J. B.C. Pathak Advocate, Ganhati High Court, Gunahati 2). Dr. J.L. Sarkar, Advocate, ganhati migh Court & montale

Section of 6 cer (1).

7/5/03 Rb-

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23. Pr. : (Mrs.) 3. Lenks, MOTIFICATION TO TIFICA ON TIFICA ON TO TIFICA ON TO TIFICA ON TO TIFICA ON TO TIFICA ON TIFI

Dated Dispur, the 10th April, 2013.
119.OLR 121/2003/8: In pursuance of the decision of the Govt. vide Intter NO.GLR, 131/2001/Pt/12, dt. 17-2-2003 and MOU signed on 4-4-03 in batwoon the representatives of the ESIC & the Govt. of Assam & In the Interest of Public Service, the service of the following Dectors (M & HOI) are hereby placed under the disposal of Medel ose Hospital Beltola, under ESI Comporation ender utation w.e.f.: 404-090 espitall Beltola, Wige Fart MS MS Strong Profes of the Color of the Carlo TOTT; EMBG(Red), Fact alto (7) 21 pr. (Mrs.) (K.) Bara (4 6) MD ( O& Gyne) 3. Dr. C. Choudhury The Hardon of Regert) AC 4. Dr. (Mrs.) S. Kadaki Same Car . DCP! (Path) P. . noblamitiumos 5. Dr. (Mrs.) M. Hazarika (1) 6. Dr. (Mrs.) M. Sarma ... MD: (OsaHGýne)M .legud biff . The syminteristically party of the (1)7, Dr. D.C. Barbarah 8. Dr. (Mrs.) M. Balshya , and land Mp. (Ola. Gyne) conduct that 5. The Health & FallegyDigger in Topics of The 9. Dr. N.M. Das (10. The (Miss.) M. Sannay among (Hanks (ENT) 00 tall nuover of a (opthelling of it and of the principal (opthelling of it a ext Mm (Meas) 12. Dr. J.N. Goswani nchi the next tasped (ped) 615. Dr. Ajit Kumar Sama -P. All Doctors conditions west. CM 🕦 16.br. Pranjit Barman pin ( oco; Medicina) 101 . 1 🖟 17. Dr. T.K. Bhuyan -MS (SSurg.) (1) 18. Dr. P.K. Bordolei -Bro (Luft) 19. Dr. P.K. Sarma Cort MS (Opth) . 20. A.K. Saikia Chi RECEM 21. Dr. B. Banikya SERM (3) 22. Dr. K. Tumung, .... EEEM 23. Dr. (Mrs. Hirammay Sarma Mans. (7)24; Dr. Kaberi Kalita Dr. Mrs.) Bina Patir U MBBB мыва. \$26. Dr. B. Rangsang Dr. (Mrs.) Managuni Berkatoki o 'MiBS, PDGMCH (IGNOU)

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GOVERNMENT OF ASSIM LARGUR AID EMPLOYMENT DEPARTMENT.

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#### ORDERS BY THE GOVEINGR <u>NOTIFICATION</u>

Dated Dispur, the 29th March, 2004.

NO.GLR. 153/2003/Pt.I/159,: The Governor of Assam is pleased to extend the period of deputation of the incumbents deputed to Model Mospital, ESE Corporation, Beltola vide this Deptt's Notification No.GLE.121/2003/8, dt. 10-4-2003 and NO.GLE.121/2003/ 9, dt. 17-4-2003 for a partiod of another one, year W.e.f. 4-4-2004 under the same terms and conditions communicated vide this opartment's letter NO.GLR.153/2003/Pt.I/15g dt. 29-3-2004.

Sd/=B.B. Hagjer,

Commr. & Secretary to the Govt. of Assam Labour and Ampleyment Department.

Dated Dispur, the 29th March.04. Memo NO.GLR.153/2003/Pt.T/159-A, Copy to 1-

- 1) The Deputy Medical Commissioner, EST Corporation, Panchdeep Bhawas, Kotla Road, New Dalhi.
- 2) The Regional Director, EST Corporation, Assam, Banunimeidan, Guwahati-21.
- 3) The Medical Supdt. Model Hospital, ESI Corporation, Beltola.
- 4) The Administrative, Medical Officer, ESI Schemes, Assam, Zoo-Marengl Road, Guwahati-21.
- 5) The Health & F. W. Deptt., Dispur.
- 6) The Accountmnt General (AE), Assam, Maidemgaon, Beloola, Guwahat1-29.
- 7) The P.S. to Minister, Labour & Employment Deptt., Assam, Dispair.
- 3) Person concerned.
- 9) Personal File.
- 10) Personal File. (2) 10) The Departy Discotter, Assem Govt. Press, Bamunimeidan, Guwahiti-21. He is inquested to publish the Notification in the next issue of Jesam Gazette.

By order etc.,

RE. OF Assom Under Secretary to the Dabour and Employment Department.

CHARLES OF THE HEBLERL BURERINFRHEEMPFIESI MODEL HOSPITALIS HELFOLA : IQUNAHATI-22.

Rb. 432. A. 19/11/1/2003-Rentt/

Pated 7th May 2003,

The Medical Commissioner ESI Corporation " Panchadeep Bhawan" New Welhi-110002.

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Sub :-

List of Medical Officer ESI Medal Hearital Boltela, Guwahat1-22. 31

Adspected Madem.

With reference to your Telephonic instruction dated 5.5.2003. I am now furnshing list of 26 (twenty six) Medical officer who have been allowed to join in this hospital on deputar tion as per Gowt Letter No.GLR.131/2001/pt/12.dt.17-2-2003.

SL. RO.	Name of the Decters.	1	Qualification
1 5	Ex.G.R.Saxma		MS (Surgery)
S*.	Dr. (Hrs) K. Gora		DCTT, MD (pod)
3 0	Pr. C. Choudhury		MD (OsGyne)
4 6	Br. (Bre)S.Kataki	•	DA (Anaos)
5.	Dr. (Mrn)M.Hazarika	•	DCP (Path)
6.	pr. (Mrs) M.Sarma		MD (O & Gyne)
7.	Br.B.C. Barbarah		MD (GMed)
0.	Pr. (Mrs) M. Waishys		MD ( C & Gync)
9	DraMaM.Dag.	j. Primaria de la companya della companya della companya de la companya della com	DGO. (Gyne) *
1.6	Br. (Mrs) M. Sarma		MS (ENT)
114	Dr.N.K.doya1,		Bo (Opthal)
12.	Dr.J.N. Gaswami	•	MD (Aneas)
13.	Dr. (Mrs) N P. Hazarika	4	DA
144	Pr. (Mrs) Sikha Sarma	4.6.31	MBBS
15.	ProAjit Kumar Sarma		DCH (Pad)
16.	Br. Pranjit Barman	The state of the s	MD (Gyne)**
17,	Pr.T.K.Bhuyan	•	BIN (OCO, Modicino)
10.	BR.P.K.Berdelei		MS (Surgery)
196	Dr.P.K.Sarma		BLO (Ent)
20.	Brak, K, Baikin		MS ()pth)
310	BroB. Banikya	•	MBRS
22	Brok. Tumung		MBES
23.	Dr. (Mrs.) Hiranmay Samma		MBBS
24.	BroKarabi Kalita		BRAM
25.	Br. h. Rongsong		MBRS
76.	Dr. (Mrd) S.Lalikar		RARM
1 The in	Culinant it chainsin		•

the broughment is chaining. The control of opposing for.

4.4 Consider of promo process to M.D.

Your's faithfully

PAL Medical Superintendent ESI Nedel Hespital, Boltola Guwahatim 22

GOVERNMENT OF ASSIM E MIOUR AND EMPLOYMENT DEP ARMENT. -69-

R-153/2007/Pt.1/150,

Dated Dispur, the 29th March, 2004.

Shrd Han. Hagjer, IAM, Commir. & Secretary to the Govt. of Assam.

The Medical Supdt., Model Hospital, ESI Corporation, Beltola, Guwahati-22.

Terms and conditions for deputation of Doctors and staff to Model Hospital, ESI Corporation, Deltola.

Your letter NC.432-A-23/11/1/2003 dt. 29-9-2003. Paf

With reference to the letter on the subject quoted above, I am directed to communicate: the following terms and conditions of Str deputation for the incumbents deputed to the Model Hospital, ESI Copporation, Beltola under Govt. of India vide this Deptt's Hot. Lf. Leat. 10 . GLR. 121/2003/8, dt. 10-4-2003 and NO. GLR. 121/2003/9

1. The deputationists will be entitled to retain their al. 17-4-2003. quado pay plus 10% deputation allowance sesubject to meximum of F. 500/- P.m. whom the transfer is within the same watton and 20% of the employees basic pay subject to a maximum of B. 1000/- only p.m. In other cases on the condition that deputation allowance plus basic pay shall not exceed Rs. 17,000/- only p.m. for the pay scale of the computation fort as per their option subject to the conditions laiddown in Govt. of Assem Finance Deptt's O.M. NO.FEG.1:02/61/132 dt. 10-5-65, NO.FEG.29/74/230 dt. 22-1-91, NO.FEG.13/92/Pt/13, ill: 3-5-94 and NO.FEG.13-92/Pt/29, dt. 16.7.99 ('Copy enclosed).

- (2) Joining time pay of the incumbents while proceeding and on returning from Forein Service i.e. Model Hospital, ESI Corporation, Meltola will be paid by the borrouing authority as admissible under
- (3) Leave selary and pension contribution etc. will have to Wiles. le boine by the Foreign Employer i.e. ESIC, Govt. of India.
- (4) The Foreign Employer is to ensure recoveries of the suboffption toward; O.I. Schemes from the deputation, and take necessary action for craditing the amount of par Clause I.H. of State Covt. Employee G. L. Schemen 1983 on Girculated vide Finence (Mar) Deptt's O.MNO.FM.50/81/24 dt. 25-2-83 (copy enclosed).
- (5) The deputationists will be Governed by the State Govt
- (6) The Foreign Amployer shall offer the medical familities not inferior to those which the amployee would have enjoyed in the Lanve Riles. colve, services but for their department.

salary in respect of disability leave granted to the deputation determination of the Foreign service.

(8) The deputationsts will not be allowed to part and Family Employer.

pension or G.P.F. auder the Foreign Employer.

(9) Deputationists will be paid by the Foreign Employing travalling allowances for their journey to take-up the assignment and to return therefrom (including family members) as admissible to the contract of 
(10) The whole expenditure in respect of any compensatory allowences for the period of leave and or at the end of the Foreign services till the incumbents joins their pariat Department under the State Govt. Will be borue by the Foreign Employer.

(11) The depitationists will be entitled to travel concession from the Foreign Employer in the scale they are entitled to under the fitate Govt. and the cost of such consession will be borne by the Foreign Employer.

(12) The deputationist shall furnish returnes of movable and immovable properties owned by them to the Government.

(13) The outstanding Govt. dues, if any, will be paid by the deputationists during their deputation and the Foreign Employer will have to take responsibility to credit the amount to the State Govt. Peyenue regularly.

(14) The date of commencement and termination of their Foreign Service shall be regulated in accordance with the provisions of the Assam Fundamental Fules and Subsidiary Rules.

the Rules and Regulations of the Government of Assam.

You are, therefore, requested kindly to take nucesomry action for releasing the salaries to the deputationists from the date of their joining on deputation as per option already exercised by them indivisually.

The Service history of 25 Nos. of Doctors are enclosed herewith for favour of your necessary action.

Enclo: - 19 abovo.

· Yours folkheally,

Commr. & Secretary to the Govt. of Assan

Labour and Employment Deptt.

Contd...3/-

### GOVERNMENT OF ASSAM LADOUR & EMPLOYMENT DEPARTMENT

No. c. c. f. 131/2001/1/E-111/70

Dated Dispur, the 9th March, 2006.

thei b.n. Haylor, Ind,

Commissioner & Secretary to the Covt. of Assam.

America V

The Medical Commissioner, EGI Corporation, Panchdeep Dhawan Kotla Road, New Delhi-11000%.

Link

Terms & Conditions of absorption of the State: Govt. Employees Working on deputation in the Model Hospital, ESI Corporation, Deltola.

11

Your Lauter Ne. A-37(10)1/2003/Med-IV

Madam,

With reference to the letter on the subject special alleve. I am directed to say that the State have no objection for accepting the terms & Conditions and pulated by the EGI Corporation for pormanent abnorption of the deputationists in the Model Hospital, ESI Corporation Haltola. However the following points should be taken into consideration while the deputationists are parmaneutly elembed in 1301 Corporation.

All the Destorn, Para-Modical, Ministerial and di iv santi deputed in the Model Hospital, ESI Corporation, Heliola, Governati Vide this Deptt's Notification No. CLR. 121/. 2001/n ded\_10-04-2003 and obr. 121/2003/9 ded.17-04-2001 alimite he absorbed since 04-04-2003 as per M.O.U. and options furnished by the deputationists indivisually.

However, the State Govt.have no objection for absorption of all Doctors and Staff .w.e.f.04-04-2003 in the ESI Hospital, Beltola, Assam,

- All the Dectors Working under the State Govt. As es about and under LSI Corporation an O.D.M.O. should be abstracted as IMO 1 in stoad of MCHOI and G.D.M.O.
- Doctors who have completed 4 years of regular. relyice in the State days, and who have opted for absorpation may be pouped as Santor Medical Officer(SMO)

7天2\_

3(a) Doctors who have completed 10 years of regular service in the State Govt, and who have opted for absorption may be posted as Chief Medical Officer(CMO).

- 4. All deputationists holding pG begree/rG Diploma such as MD/MD/Diploma who are eligible for appointment as Specialist as per norms of EST Corporation should be appointed/absorbed as Specialist/opecial Codre against the existing vacancy.
- 5. Regarding recovery of advance taken by the deputationists, the State Govt. is agreeable that recovery should be made by the ESI Corporation from the deputationists per month from their salary bill and the same may be deposited by the ESI Corporation to the fund of the State Govt.
- 6. The State Govt, have already certified that there is no Departmental proceedings against any of the employeen under deputation.
- Counting of past services (State Govt.) towards pensionery benifit etc., will be guided as per provision of Rule 98 of Assam Services (Pension) Rules, 1969. The Spate Govt. is agreeable to Credit/Forward the pensionery liabilities/Leave Encashment/Leave at Credit/Gratuity/GPF etc. to the fund of ESI Corporation from the date billabsorption i.e. from 04-04-2003.

This is for favour of your necessary action.

Yours faithfully,

Tany

Commissioner & Secy. to the Govt. of Assam Labour & Employment Department

Memo No. GLR 131/2001/pt 111/70(A) Dated Dispur the 9th March/2006

Copy to: - The Medical Supet, Model Hespital, ESI Corporation, Beitola, Guwahati-22.

By order etc.

Joint Secy. to the Govt. Of Assam Labour and Employment Dept.

# the Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET MAN 154/04 APPLICATION NO. COR 247/04 OF 199

Applicant(s)

Pik. Shown & air.

Respondent(s)

en. I am

Advocate for Applicant(s)

Mr-m.CKanda

Advocate for Respondent(s)

Piotes of the Registry हेन यह सारे

Date

175.

Order of the Tribunal

20.12.2004

Heard Mr. M. Chanda, learned counsel for the applicant.

Issue notice as to why amendment shall not be granted.

31.01.2005 for orders. List on

Sd/MEMBER(ADM)

CRUM CO assing administrative Tribus

किंद्रानः प्रधासनिक स्थिकाप 4 Will Banch, Gumbha

# In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET MY 154/04

APPLICATION NO.

CO3 1247/04 OF 199

Applicant(s)

Pik

現代 (Ib. ii )

Respondent(s)

Advocate for Applicant(s)

marin: Chanda

Advocate for Respondent(s)

CB SC



11.2.2005 Pr

esent: The Hon'ble Mr.M.K.Gupta, Member (J).

The Hon'ble Mr.K.V.Prahladan. Member (A).

By the present M.P. the applicant seeks amendment of the O.A. as during pendency of the same, respondents issued order dated 30.11.2004 granting him 10% deputation allowance subject to the maximum of 85.500-20 per, month with the concurrence of Financial Commissioner. Since

Contd.

Notes of the Registry	Dute Order of the Tribunal	
	contd.	i.
	11.2.2005 no reply has been filed as well as the	he'r.,
	is no representation on behalf of th	변
	respondents, on perusal of the prese	
上	M.p. we deem it fit to allow the pre	sent
	M.p. permitting the applicant to eme	
	the O.A.	
Skinistrati	The M.P. is allowed accordingly.	, such
A Partier all	amendment will not cause any prejudi	.cd
	to the respondents.	
	The state of the s	
	sd/MEMBER(J)	
	Sd/MEMBER(A)	
		j

TRUE COMY

No. No. 21/2/05

A.T. GGILLER BANCH

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had Contain Administrative Tribunal

GUWAHATE BENCH & GUWAHATI

APPLICATION NO. 247 OF 199 04

Applicant(s)

p.K. Shonna om.

Respondent(s) Las 9 & car,

Advocate for Applicant(s) Try . M. Chen Da,

Advocate for Respondent(s)

Notes of the Registry Date Order of the Tribunal

Heard Mr. M. Chanda, learned

counsel for the applicant.

Issue notice.

List on 31.01.2005 for considera-

THUE COMP

Sd/MEMBER(ADM)

शिवकाशिकारे एक्षेत्रकार किंद्र व्यापाद्रकार का उपन्ति । नागरीका गुरस्क सिक्ट्रिटिट देखा । जन्म का सिक्ट्रिका

CONTRACTOR CONTRACTOR

## The Central Administrative Tribunal

Annexure-14(3)

ORDER SHEET MA

8K m

Respondent(s)

Advocate for Applicant(s)

Advocate for Respondent(s)

Present: The Hou'ble Mr.M.K. Gupta, Member (J).

> The Hon'ble Mr.K.V.Prahladan, Member (A).

By the present M.P. applicants seek stay of the operation of order dated 30.11.2004 by which they were granted 10% deputation allowance. It is their contention that they are entitled to the pay scale applicable in the ESIC. instead of pay scale of their parent department i.e. State of Assam. It is further contended that the aforesaid Order dated 30.11.2004 has been passed without taking leave of the Tribunal and accordingly it is violative of Section 19(4) of the Administrative Tribunals Act, 1985.

On perusal of the aforesald provision of the Act as well as upon hearing the learned counsel for the applicants, we are of the opinion that nothing bars under the said provision to grant a relief to the applicants. What is barred under the aforesaid provision is that the Respondents shall not take any action prejudicial against them. As such we are of the opinion that the contention of the applicants is not sustainable. We find no justification in staying the operation of the impugned order dated 30.11.2004 particularly when it only granted certain reliefs to the applicants.

Accordingly the present M.F. is rejected. It is made clear that the benefits accrued vide order dated 30.11.2004 would be without prejudice to the rights of the parties.

TRUE वितिविधि

Section Officer (1)

CA. T. THIT CLAFFE BANCH

Sd/MEMBER(J)

Sd/MEMBER(A)

-78-

## GOVERNMENT OF ASSAM. DEPARTMENT OF LABOUR & EMPLOYMENT DISPUR :: GUWAHATI -6 CARONE C

· No.GLR.131/2001/pt/1/12

Dt., Guwahati, the 17th Feb, 2003

From :-

Shri G.C.Sarma, ACS. It. Secretary to the Govt. of Assam. A

To :-

The Dy. Medical Commissioner, E.S.I.C., Panchdeep Bhawan, Kotla Road, New Delhi-2

Sub:-

Ref :-

Setting up of Model Hospital. Letter No. V-13/14/3/2002-Med I.M.H. of 5-2-03

-Unviting your kind attention to the letter referred to above, I am Sir, directed to inform you that it has been decided to handover the ESI Hospital, Beltola at Guwahati to ESI Corporation for its up gradation to a Model Hospital on or before 31st March, 2003 as per terms and conditions of ESI Corporation.

You are, therefore, requested to communicater a convenient date for taking over the ESI Hospital Beltola within the period as decided by the State Govt.

Yours faithfully,

(G. C. Sarma) It. Secretary to the Govt. of Assam. Labour & Employment Deptt.

Memo No.GLR.131/2001/pt/1/12-Λ dtd. Guwahati, the 17th Feb, 2003 Copy to :-

The Regional Director, ESIC, Bamunimaidan, Guwhati-21 for information and necessary action.

It. Secretary to the Govt. of Assam. Labour & Employment Deptt

# MEMORANDUM OF UNDERSTANDING

ON THE OUTCOME OF DISCUSSION IN BETWEEN REPRESENTATIVE OF THE USIC NEW DIZIHLAND GOVE, OF ASSAM HELD ON 26<sup>th</sup> December in GUILAIT REGARDING HANDING OVER OF EST HOSPITAL BULTOLATO TO A MODIL HOSPITAL

In pursuance of the decisions arrived at in the meeting of the FSIC held on 16th reb/2001 regarding upgradation of the ESI hospital, Beltola to a MQDEL HOSPITAL and the decisions communicated to the Govt, of Assam vide DO No. V-13/14/2002-Med-dated 17/5/2001 and taking into consideration all the parameters for better facilities to be extended to the beneficiaries under the ESI Act, 1948, the Labour and Employment department, Govt of Assam have decided to give consent on the proposal of FSIC and to handover the ESI Hospital, Beltola to ESIC for its upgradation to a MODPI HOSPITAL and communicated the State Govt is decision to FSIC and Govt of India vide letter for GFR 131/2001/123 dated 22/11/2003 and No. GFR 131/2001/123 dated 12/11/2003 respectively.

And whereas, in response to the RDIs letter 3-V, 21/23/99-BFT dated 2/12/2002 and in consideration of the terms and considerations communicated vide letter no V 13/14/2001/Med (call-II) dated 7/12/02 the Labour and Employment Department and Govt of Assam have decided to handover the FSI Hospital Beltoh to FSIC on 31/12/2002 for its uppradation to a "MODDI HOSPITAL" by the FSIC on terms and consideration—communicated to secretary, Ministry of Labour vide letter No. GLR 131/2001/169 dated 16/12/2002

And now, it is, therefore, in pursuance of the RD's letter No 43-V-21/23/99-BFT dated 23/12/2002 and taking into consideration of the decision of the joint meeting held on 26/12/2002 at Guyahati, the Govt of Assam is pleased to handover the FSI Hospital Beltola with all the existing infrastructure of the ESI Hospital, Beltola to ESIC for its upgradation on 04/03/2003 on the terms and consideration that the existing staff (Gazetted and Nongazetted) working in the ESI Hospital, Beltola and ESI dispensaries (where necessary) indicated in the enclosed Annexure as well as in the other existing staff under ESI scheme in Assam will be placed at the hospital of ESIC on deputation under the existing rules of the Govt /ESIC as per requirement of the ESIC norms

And whereas, the officers and staff of the FSI Hospital, Beltola & officers and staff of 181 despensaries are placed at the disposal of ESIC initially on deputation, they are asked to give their option to accept the scale of pay in respective of eadre-categories of posts in the USIC as per existing norms rules of the ESIC.

And power it is also further indicated that the officers and staff deputed to FSIC are absolutely free to give their option for permanent absorption in the FSIC as per existing intes of the Govern Staff. The deputation of Givetted and Nongazetted Officers and Staff of Government will be on deputation initially for Islane) year.

(1)

And whereas, the complete setup of the 1931 Hospital, Beltola under the 1931 scheme in Assam as provided in the FSLAct, 1948 is handed over to FSIC as mutually agreed terms and conditions and in consideration of the socio-economic conditions of the people in the areas, the ESIC will extend their all facilities to the beneficiaries under the ESFACE 1948 as well as to the people of Assam in general

And whereas, the matter of further employment in the cadre of doctors, specialists and other medical Officers, paramedical staff will be on contractual basis. The other staff against the posts in Hospital Management Information system including computers, Public Relations, Training and CME Programmes etc. in all the functional areas of MODEL HOSPITAL has been agreed by the ESIC to be considered for employment on puority basis as sponsored by Labour and Employment Department, Gove of Assam fol appointment by the ESIC. The ESIC will take further action on these agreed terms and conditions as per rules of ESIC. The Officers and Staff deputed and on confractual basis will have to give their option for their absorption in FSIC after the period of deputation

It is also decided to constitute a Hospital Advisory Committee for AIODELY HOSPITAL Beltola for taking steps for upgradation of the hospital suiting to the condition of Assam with representative of the Govt of Assam. The committee will monitor the development activities and purchase of materials and equipments for

The ESFFIorpital Beltola is formally handed over to ESFC on today for its upgradation to a MODEL MOSPITAL in the interest of social security of the industrial workers in particular as well as the people of Assam in general

Provide d'élà constant acceptant by the malareste divers.

of coste these proposals will he and to place scale for a constant on the place of the form

Signature of the representative of ESIC. ;

(Takinp oyer)

Privilege of the

( ROMEN SAIKIA)

RULIONAL DURVETUR ESIC

Signature of the State Govt. representative,

(Handing over) (Fr. L. San 2003

Gover Leage Lasoured Services.

Governo et A- esant monder.

And Mary Lilly 11.

CAREK. K. PAL)

Mid. supl. B.s. C. Model

Hospital, Bellon, Generalité



#### HEADQUARTERS OFFICE EMPLOYEES' STATE INSURANCE CORPORATION: PANCHDEEP BHAVAN: C.I.G. ROAD: NEW DELHI-02 WWW:ESICINDIA.ORG.IN.

TEL. NO. 23234092 - 93 FAX NO. 011:23234537

-81-

Λ-11/11/3/2**®**03-DM(HQ)/Assam

Date: 10 /06/04

To

The Secretary, Labour and Employment Deptt. Govt. of Assam, Dispur, Assam.

RECEIVED पाप्त प्रस्तं भंख्यां.. दिनांगः. 12.26. Mary 21-6-0 icsi Model Hospital क्रमार्गा आदर्श हरूचा 📿 Bellola, Guwabatl-22 कितना, गुवाहारी, 22

Terms and conditions of deputation of Govt. of Assam employees SUBJECT: working in ESI Model Hospital, Beltola, Assam.

Sir,

This has a reference to your letter No. GLR/53/2003/Pt.I/133 dated 17/09/03 on the above subject.

The terms and conditions governing the deputation of State Govt. employees working in Model Hospital, Beltola have not been furnished by the Govt. of Assam despite the letter No. 432-A-23/11/1/2003-Estt: dated 27/09/03 of Dy Director, ESIC Model Hospital, Assam calling for the same.

As the hospital has been taken over by the Corporation on 04/04/03 and the State Govt. Employees are working on deputation since then, it is absolutely necessary to finalise the deputation terms of the State govt. employees without further-delay.-

governing deputation of State Govt. employees working in ESI Model Hospital,
Beltola, Assam latest by 30/06/04. The Corporation may consider the toine of deputation of State Govt. the terms of deputation unilaterally, if no response in the matter is received from your end by that time.

Yours faithfully,

Sar (D. LAHIRI)

UT. DIRECTOR (MED.)

Copy (o:

1. Director, ESIS, Govt. of Assam, Dispur, Assam with the request to expedite furnishing terms of deporation of State Govt. employees:

2. SSMC, ESIC, Kolkala for information. He is requested to take up the matter with the State Govt, on priority and arrange to get the reply sent before 30/06/04.

ن Medical Superintendent, ESI Model Hospital, Beltola, Assam, for information.

JT. DIRECTOR (MED.)

3)

BELTOLA, GUWAHATI-22

Mordons

No.432-A-27/19/1/2003-Estt.

1706-170.7, Dr. 22-6-1

To, Mr.R.K. Naik

The Joint Director (Medical)

ESI Corporation

Panohdeon shawan

CIG Road

New Dolhi- 2

Bir.

Kindly refer to your letter Ne.A-11/11/5/2003/DM(HQ)/Annon dt. 10-6-2004 addressed to the Scoressry, to the Sevt.of Assamplehour & Employment department, copy of which is endersed to this Heapital, on the abovementioned subject.

In this regard, I am directed to inform you that Wort.cf Asser has already forwarded the Terms of deputation vide letter No.GLR. 153/2003/Pt-I/150 dt. 29-3-04. The copy of the letter & other related papers received from the Govt. of Assem have been forwarded to Hers. office vide this office letter of even No.dt. 22-4-2004.

However, a copy of the letter & other related instruction > regarding Terms of deputation of Gavt. of Assam are again enclosed herewith for ready reference & necessary action at your and.

Kindly convey the Hers-effice degision/orders at an early date.

Enol:- As above.

Yours Inithfully.

(P. Baruah) 107

Dy.Director(Adam)

For Medical Superintenden

Copy to: 1) Dr.A.K.Khekhar, Director (Medical) HQ, ESIC, Famohdoep Dhawn, Cld Read, New Dolhi-Z for kind information a nacessary action.

Dy. Wirecter (Addin)

Ranjeot madam/psb SPEED

भुख्यालय HEADQUARTERS OFFICE कर्मचारी राज्य बीमा निगम

EMPLOYEES' STATE INSURANCE CORPORATION पंचवीप भवन, शी.आई.जी रोड, नई दिल्ली-02 PANCHDEEP BHAWAN, C.I.G. ROAD, NEW DELHI-02 कृताम सः 011-23234092-93 TEL: 011-2323/1092-93

भारत र 011-23234537 i 011-23234537 Fax:

WWW.ESICINDIA.ORG.IN

No A-11(11)-3/2003-DM(HQ)

30/11/04 / Date:

Τo

The Medical Superintendent, ESI Model Hospital, Beltola, ASSAM,

Social to the study and condition of depositions.

Sir.

I am to refer to your office letter No. 432-A-27/19/1/2003-Estt. 1707 dated 22/06/04 on the above subject and to convey the Director General's approval for payment of State Govt. of Assam's pay scale plus 10% deputation allowance subject to the maximum of Rs. 500/- per month in respect of staff on deputation to ESI Model Hospital, Assam.

This issues with the concurrence of FC vide notes at page 51/N of the file.

Yours faithfully,

DY. MED. COMMISSIONER

Copy to: The Commissioner and Secretary to the State Govt. of Assam, Labour and Employment Deptt, Dispur, Guwahati w.r.t. their letter number Modical 153/2003/Pt.1/158 dated 29/03/04 Superintendent, ESI Model Hospital, Assam.

DY. MED. COMNISSIONER

The Assertion devote a gogodical and by 1510. Amount we - X (5)

RES. THIS

PRINTED STATE STATE CONTRACT C

To

The Medical Superintendent, ESIC Model Hospital Beltola Guwahati,

-84\_

Subs Deduction of One day's Grass Salary.

Ref: No.432.2.11/16/1/03-Mise Cir. 3580 Dt.13-1-05.

Sire

With reference to subject cited above, We the deputationists would like to inform you that we are neither the memburs of the All India ESIC officers: Association nor the All India ESIC Employee's Federation till date.

As we are on deputation from the state Govt. so necessary orders/permission for deduction of one day's Gross salary may be obtained from the Govt. of Assam.

Wated 17-1-2005 &

Your faithfully,

President, ESI Doctors' Association

Amam (for all. deputed Doctors, EST. Model Hospital, BATER)

and the state of t

FANCHDEEP BHAVAL CLIG, ROAL; NEW DELHI

Annex ure-X(6)

No. A 37(18) 1/03:15.d. IV

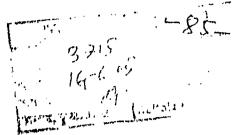
Dated June 3, 2005

Model Colling Mythia 95

Ta

"To Govt, of

BAT TO PASSAM



Unby Terms and conditions of absorption of the State Govt. employees working on deputation in the ESIC Model Hospital, 1200 (1400) (2000)

i Su "Ballou.

State Cost, employees—who have been deputed to ESI Model Hopital, Periodical Alexandra on the Corporation service on their tendering resignation from State Govt. Service and acceptance of the same by the State Govt, and subject to State Govt's and employees—concerned accepting the terms of absorption. The draft term—and conditions may please be gone through and your views and a ceptance of these terms may please be constructed so that draft the acceptance of these terms may please be constructed so that draft the acceptance of these terms may please be constructed so that draft the acceptance of these terms may please be constructed so that draft the acceptance of these terms may please be constructed so that draft the acceptance of these terms may please be constructed so that draft the acceptance of these terms may please be constructed and not directly the employees. ESIC will not entertain any representation viz give the etc. directly from individual or the Union.

The draft terms and conditions of absorption are prepared Learning in view extant Govt of India rules and instructions on the collical wherever applicable real possible.

At the exter has also been pending for long and there are lat science from some State. I request you to please offer your viscound comments, if we taking in view the relevant service roles, a carty as possible, suct in any case, within three months so that the matter can be taken up to the ESI Corporation. In case, we do not hear from you within three nouths are in agreement with the proposed terms.

Yours faithfully,

The 't As above

SA---

[ DR. (MISS) KAMLESH KALRA ] MEDICAL COMMISSIONER

Com to

The Medfeal Super atendent, ESIC Model Hospital, Polific for No. 200 - for information with the advice to give wide publicity to these terms of absorption through notice board etc. including in local language, but no notice should be also no localized as to any union. Forther, the matter may also be followed up to the respective State Govt, so that the too limit as above to be red to.

DY, PIRECTOR (MED.)

#### ANNEXURE - A

Chapter of to be circulated vide as  $\approx 37$  (18) 1/03-Med. IV dt. 03.06.05) DRAFT TERM.: OF ABSORPTION

-56-

- 1) Dation may be exercised by each employee for absorption in Course than service or for reput intian to the State Govt. service. The service may be exercised by each employee who has a minimum of 2 years' service left in the lending reportment as of 01.01.2006.
- 2) Mere exercising of option for absorption in Corporation service shall not confer any eight on any employee to claim absorption and the decrease of the Corporation in the matter would be final based on consideration of duclacreening
- 3. In employee opting for elegarption has to resign from State that grown a and his absorption in Corporation service will take effect from the date of deputation in FAT Corporation or from the date he joins the duty in the ESI Corporation whichever is earlier.
- Conjustity of an employee obsorbed in the Corporation will be determined either from the date from which one holds the post on depotation or from the date one ! lds the post in equivalent grade on cognium tooks in the State Good, to line; whichever is earlier. Seniority of two or more State Govt, employees absorbed in the Corporation service would however, be fixed as per the seniority existing in the State Govt, prior to their absorption. Before absorption an employee will be free to opt for separate institutional seniority i.e. seniority only for the recticular hospital. In the case they will not be transferred outside the hospital even after a corption and the promotions will be based on the institutional seniorit, only subject to the vacancy in the hospital OR the individuals can also ent to be part of all India seniority, in which case they will be liable for all India transfer and all India promoteered evenues. If opting for astitutional semonity, the all India posts and extres to which they will not be eligible for promotion will be the Medical Superintendent of the Hospital and all officers in the pay scle of 10: 14700-18300 ( current 1: 3G scale ).
- Hospital at the discretion of the Corporation, but they would be under all India transfer liability except for those and the control for institutional arms eith as stated in para 4 above.
- () At the Medical Officers operated on posts of various described only the State Govt. (a) operat Duty Medical purposes, on

the last whether a separator recialist cadre existed in the state Govt. or not they will be absorbed in specialist sub-cadre of ESIC.

- An employee, on absention in corporation service, shall have the option to get his jest thate Govt, service counted for combined previous in ESTS, if the state Govt, pays the entire amount of proportionate pensionary list may as per Central Civil Services Pension rules. An undertaking from the State Govt, would be necessary in this regard that they would discharge their pensionery liability as per Central Civil Services Pension Rules within a reasonable period. Option by the employee in this record shall be exercised within six months from the date of issue of disorption letter to the employee in the Corporation service. Option race exercised is final. The individual conalmost for earry forward it accumulated leave as per the rules,, on the condition that the state Govt, pays the pro-rata pension contribution and leave sale y contribution as per the Rule and in the event of any delay in gerting this payment, the amount shall be deflarted from the final " on account payment" at the end of the thrus oil year in which the expression's) refined. The employee is free to opt to get their terminal payment like gratuity, pension and leave encashment etc. or can avoil, the accumulated leave before option and in this case for the purpose of pension rule they will come under the new contributory pension scheme of the Central Govt.
- B) In case an employer opts in favour of counting of his past service, he will be eligible to draw pension in accordance with the Rules of the ESI Corporation for the combined service under the State cost and under ESE exponsion on the final retirement / somer innuation/ voluntary retirement from ESI Corporation. If he could as resignation from ESI Corporation, his resignation will be treated as resignation from State Govt. Service entailing forfeiture of tast services including that under the State Govt, and consequent loss of practionary benefits for ambined service.

For recoveries of the advances in respect of house building advance, material series cycle / scooter advance obtained by an employee from his pressess implayer which are outstanding as on date of absorption in the disconation service, an employee shall have to the fact the advance is a much before absorption and if the State

-87-

the State Government can be deducted by ESIC and paid to the concerned State Governeriodically.

- 10) At afficial on absorption in ESI Corporation service will be governed by ESIC (Staff & Conditions of Service) Regulations, 1959 as amended from time to time.
- 11) No employee against whom any disciplinary proceeding is pending or who is undergoing the period of penalty, will be absorbed in the Corporation service.
- 12). Pay of an absorbed employee will be fixed as per Fundamental Rules of Govt. of India and Regulation 7(4) (a) of ESIC (Staff & Condition of Service) Regulation 1959.
- Govt, service will not be corried forward to ESIC and the employee ma, either avail of their leave or get encashment of leave from the concerned State Govt, as per their Rule. The duly calculated and mudited have encashment amount will be paid to the employee by ESIC after absorption only in case the State Govt, agrees for recovering the entire amount from the on account payment due to the State Govt, during the same financial year.
  - The accumulated GPF balance plus the interest thereon in respect of a deputationist shall be transferred to ESIC in his new GPF excount opened in ESTC, irrespective of the fact whether the absorbed has opted for count his past service or not

(Proposed to be circulated vide no. A-37 (18) 1/03-Med. IV dt. 03.06.05)

11\_-

Annexure-X(7)

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# EMPLOYEES' STATE INSURANCE CORPORATION PANCHDEEP BHAWAN; C.I.G MARG, NEW DELHI

No.: A-37(18)1/2003-DM(Hq)

Dated: 29th December, 2005

To

The Secretary, Ministry of Labour Govt of Assam

Sub: Absorption of State Govt. Employees working in various ESIC Model Hospitals req.

Sir

In the 134th Meeting of the ESI Corporation held on 21/12/05, it has been decided to give option to the employees/staff of the State Govts working on deputation in the following nospitals to get absorbed in ESIC service subject to the terms and conditions circulated vide this office letter of even no. dt. 03/06/2005:-

SI No	Name of the hospital	State	Date of (2006.) absorption
J	Nacharam Hyderetiad	ĮΑP	01/01/2006
2	Ludhiana	Punjab	01/01/2006
3	Schibabad	⊎.P.	01/01/2006
4	Phulwarisharrif	Bihar	01/01/2006
5	Ranchi	Jharkhand	01/01/2006
6	Gewahati	Assam	01/01/2006
7	Asramam	Kerala	01/01/2003
8	Rourkela	Orissa	01/01/2006
9	Jammu	J&K	01/01/2006

Accordingly, the Medical Superintendents of these various hospituls have been directed to obtain options from individual employees for obsorption.

Yours faithfully

Lucia

(DR. (MISS) KAMLESH KALRA)"
MEDICAL COMMISSIONER

The Medical Superintendent, ESIC Model Hospital, Detailed instructions will believe

MEDICAL COMMISSIONER

#### ANNEXURE - A

-90-

## TERMS OF ABSORPTION

- Corporation service or for repatriation to the State Govt. service.

  This option may be exercised by each employee who has a minimum of 2 years' service left in the lending Department as on 01/01/2006.
- 2. Mere exercising of option for absorption in Corporation service shall not confer any right on any employee to claim absorption and the decision of the Corporation in the matter would be final based on consideration of due screening.
- An employee opting for absorption has to resign from State Govt. service and his absorption in Corporation service will take effect from the date of deputation in ESI Corporation or from the date he joins the duty in the ESI Corporation whichever is early.
- 4. Seniority of an employee absorbed in the Corporation will be determined either from the date from which one holds the post on deputation or from the date one holds the post in equivalent grade on regular basis in the State Govt. service, whichever is earlier. Seniority of two or more State Govt. employees absorbed in the Corporation service would however, be fixed as per the seniority existing in the State Gov: prior to their absorption. Before absorption an employee will be free to opt for separate institutional seniority i.e. seniority only for the particular hospital. In this case, they will not be transferred outside the hospital even after absorption and the promotions will be based on the institutional seniority only subject to the vacancy in the hospital OR the individuals

can also opt to be part of all India seniority, in which case they will be liable for all India transfer and all India promotional avenues. If opting for institutional seniority, the all India posts and cadres to which they will not be eligible for promotion will be the Medical Superintendent of the Hospital and all officers in the pay scale of Rs. 14,300-18,300 (current NFSG scale).

- 5. Employees on absorption would continue to work at ESIC Model Hospital Edicar at the discretion of the Corporation, but they would be under all India transfer liability except for those who have opted for institutional seniority as stated in para 4 above.
- 6 All the Medical Officers recruited on posts of various designations by the State Govt. for General Duty Medical priposes, on absorption in Corporation service shall be absorbed in the General Duty Medical Officer (Insurance Arcdical Officers) Sub-cadre only. However, if the doctors were appointed as specialist, irrespective of the fact whether a separate specialist cadre existed in the State Govt. or not they will be absorbed in specialist sub cadre of ESIC.
- 7. An employee, on absorption in Corporation service, shall have the option to get his past State Govt. service counted for combined pension in ESIC, if the State Govt. pays the entire amount of proportionate pensionery liability as per Central Civil Services Pension Rules. An undertaking from the State Govt. would be necessary in this regard that they would discharge their pensionery liability as per Central Civil Services. Pension Rules within a reasonable period. Option by the employee in this regard shall be exercised within six months from the date of issue of absorption letter to the employee in the Corporation Service. Option once exercised is final. The

- individual can also opt for carry forward of accumulated leave as per the rules on the condition that the State Govt, pays the pro-rata pension contribution and leave salary contribution as per the Rule and in the event of any delay in getting this payment, the amount shall be deducted from the final "on account payment" at the end of the financial year in which the person(s) retired. The employees free to opt to get their terminal payment like gratuity, pension and leave chashment etc. or can avail; the accumulated leave before option and in this case for the purpose of pension rule they will come under the new contributory pension scheme of the Central Govt.
- 8. In case, an employee opts in favour of counting of this past service, he will be eligible to draw pension in accordance with the Rules of the ESI Corporation for the combined service under the State Govt. and under ESI Corporation on the final retirement / superannuation / voluntary retirement from ESI Corporation. If he resigns from the service of the ESI Corporation, his resignation will be treated as resignation from the State Govt. Service entailing forfeiture of past services including that under the State Govt. and consequent loss of pensionery benefits for combined service.
- For recoveries of the advances in respect of house building advance, motor car / motor cycle / scooter advance obtained by an employee from his previous employer which are outstanding as on date of absorption in the Corporation service, an employee shall have to liquidate the advance by himself before absorption and if the State Govt. desires, the balance outstanding with the interest as certified by the State Govt. can be deducted by ESIC and paid to the concerned State Govt. periodically.

- Other official on absorption in ESI Corporation service will be governed -93 by ESIC (Staff & Conditions of Service) Regulations, 1959 as amended from time to time.
- 11. No employee against whom any disciplinary proceeding is pending or who is undergoing the period of penalty, will be absorbed in the Corporation service.
- 12. Pay of an absorbed employee will be fixed as per Fundamental Rules of Govt. of India and Regulation 7(4) (a) of ESIC (Staff & Condition of service) Regulations, 1959.
- 13. Leave accumulated in respect of the employee in the State Govt service will not be carried forward to ESIC and the employee may either avail of their leave or get encashment of leave from the concerned State Govt. as per their Rule. The duly calculated and audited leave encashment amount will be paid to the employee by ESIC after absorption only in case the State Govt. agrees for recovering the entire amount from the on account payment due to the State Govt. during this same financial years.
- a deputationist shall be transferred to ESIC in his new GPF account opened in ESIC, irrespective of the fact whether the absorbec has opted to count his past service or not.

g'

OF THE ADMINISTRATIVE MEDICAL OFFICER 12:1 SCHEME 1 ASSAM

ZOO \_ NARANGI ROAD: : : GUWAHATI\_21.

(ESIC\_ABSORPTION/2006/ (O)) | Dated Guwahati the 2/3/06

Administrative Medical Officer ESI Scheme, Assam, Guwahati-21.

The Commissioner & Secretary to the Govt, of Assam, Labour & Employment Department, Dispur Guwahati-6.

Absorption of State Govt, employees to ESIC Model Hospital, Beltola, Guwahati under ESI Corporation,

In enclosing herewith the letter No.482-A-23/11/1/2003-Emtt, atcd 21-03-2006 received from Deputy Director (Adm), ESIC Model al, Beltola, Guwahati-22. I have the honour to state that ESI ation is considering the absorption of Doctors and other staff state Govt. now on deputation to ESIC Model Hospital, Beltola, ti-22 and for this the Corporation needs confirmation/certifical any disciplinary proceeding is pending or being contemplated tany deputationist doctors/staff.

In this connection it may be stated that this office has cordered of any disciplinary action pending against any staff.

This is for favour of your information and necessary

:- Ad stated above in original.

Yours faithfully,

71

Administrative Medical Officer ESI Scheme, Assam, Guwahati-21.

NO. EST/ESIC-ABSORPTION/2006/ 1075 Dated 19 2006.

to the Deputy Director(Adm), ESIC Model Hospital, Beltola, Guwahati-22 for information,

Administrative Medic: 1 Office: ESI Scheme, Assam, Guwahati-21.

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Bettola, Guwahati-22.

There is no post of Assit. Matron as per Hurs. Office's sanction letter. However, the scale of Nursing Sister of ESIC has been proposed.

'erified /1/etted by

Ds. Director (Admu) ESIC Model Hospital Ecitola Gurnabati-23 Joint Director (Nance)

ESIC Model Hosoit has

Medical Superintendent ESIC Model Hospital Beltula, Guwahatt-22

A 2, 200 X 41 6- X (10). 04

# EMPLOYEES' STATE INSURANCE CORPORATION PANCHDEE BHAWAN, C.I.G. ROAD, NEW DELHI

-96-

No:-A-37(18?1/2005-DM (HQ)

Dated 31.03.06

The Secretary Deptt. of Labour & Employment, Govt. of Assam,

Guwahati

Sir,

Sub:- Terms & conditions of absorption of State Govt. employees working in ESIC Model Hospital, Beltola, Guwahati, Assam

Ref. This office letter of even no. 03.06.05 Your letter no. GLR 131/2001/pt-III/70 dated 9th March, 2006

With reference to your letter cited at 2 above, I have to furnish views the Corporation as under its and the corporation as under the corporation

Objections of the State Govt. of Assam.

Views of the Corporation.

1)All the Doctors, Para-Medical, Ministerial and Gr. IV Staff leputed in the Model Hospital, ESI orporation, Beltola, Guwahati vide his Deptt's Notification No. GLR. 21/2003/8 dt. 10.04.2003 and LR. 121/2003/9 dated 17.04.2003 hould be absorbed since 4.04.2003 as per M.O.U. and ption furnished by the eputationists individually.

However, the State Govt. ave no objection for absorption of Doctors and Staff w.e.f. 4.04.2003 in ESI Hospital, eltola, Assam.

The Corporation has already taken a decision to absorb the State Govt. employees w.e.f. 01.01.2006 only. The period between 04.04.2003 and 01.01.2006 will be treated as a period of deputation only. Hence, absorption of State Govt. employees w.e.f. 04.04.2003 is not viable.

- (2)-All the Doctors working under the State Govt. as M&HOI and under ESI Corporation as G.D.M.O. should be absorbed as IMO- I in stead of M&HOI and G.D.M.O.
- (3) Doctors who have completed 4 years of regular service in the State Govt. and who have opted for absorption may be posted as Senior Medical Officer (SMO) 3(a) Doctors who have completed 10 years of regular service in the State Govt. and who have opted for absorption may be posted as Chief Medical Officer (CMO).
- (4) All deputationists holding PG Degree/PG Diploma such as MD/MS/Diploma who are eligible for appointment as specialist as per norms of ESI Corporation should beappointed/absorbed as Specialist/Special Cadre against the existing vacancy.
- (5) Recovery of advance taken by the deputationists, the State Govt. is agreeable that recovery should be made by the ESI Corporation from their Salary Bill of the deputationists and the same may be deposited by the ESI Corporation to the State Govt. Fund.
- (6) The State Govt, has already certified that there is no Deptl. Proceeding against any of the employees under deputation.

All the doctors opting for permanent absorption in ESIC would be absorbed in equivalent grade which they were holding an regular basis in the State Govt.

-Do-

As per the policy of the ESIC, the GDMOs holding Post-gratuate qualification are entitled to P.G. allowance only. For appointments to a Specialist post, they have to compete in an advertisement whenever made for this purpose.

No change and agreed to.

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Counting of past service will be ded as per provision of Rule - 98 Assam Services (Pension) Rules-9. The State Govt, is agreeable credit/forward the Pensionary ilities/Leave Encashment/Leave Credit/Graduity/GPF etc. to the d of ESI Corporation from the e of absorption i.e. 04.04.03.

This will be governed by Central Govt. Rules made for this purpose from time to time unless amended. However, leave at credit cannot be carries forward. The State Govt. employees have to get it encashed from the State Govt.

The date of absorption shall be from 01.01.06 and not 04.04.03 as envisaged by Govt. of Assam.

You are, therefore, once again requested to agree to the terms & ditions as envisaged vide this office letter referred to at (1) above so o complete the formalities urgently.

Yours faithfully,

(Dr. (Miss) Kamlesh Kalra)

Medical Commissioner

to:- Medical Superintendent, ESIC Model Hospital, Beltola, Guwahati

nformation.

JT. DIRECTOR (MEDICAL)

-100

#10.GLR.37/88/79

#### Dated Dispur the 31st July 06

From  $X_{c1}$ RECEIR ' MA ILC. To Roceip! Date ... Sign.... ESI Marini HE Balton i. i. · 新河山市四 न्य क्रामी

Shri.M.Ali. Under Secretary to the Govt, of Assam Labour & Employment Department, Dispur.

The Accountant General (A&E) Assam Maiuamgaon, Beltola, Ghy-29.

Recention of temporary posts of 9(nine) Medical and Health Officer(CDMO) of ESI Hospital, Belcola.

#### I am directed to convey the sanction of the Governor

of Assam to the retention of the temporary9(Nine) posts of Medical Health Officer(GDMO) under ESI Scheme, Assam in the Scale of Pay Rs. 4350-11,425/- P.M. for a period of one year w.e.f 1-3-86 to 26-2-200%. These posts were criginally created vide letter No.G.R.37/88/77, dtd. 15. 1.64.

The expenditure is desitable to the Head of he ount "221) Nedical & Public Health II Other State Plan and Hon Plan - 102 of Sencion, by the Disconsaries etc. General Normal" in the Buddet for war June 2001.

This Issues under DEP Pages, less a commenda-

weurs fairstumet,

Ody / Under Schreber, the file of a marchalous f Assam. Labour & Employment Department Dispur.

HEMO. MC. GLR. 3 //00/ /2 /

Dated Dispur the the 31st July 2006

Copy to : . 1. The Administrative Medicar Officer, ESI Scheme, Zoo Harengi Road Ghy 21 with reference to his letter No.SAN/Reten/BELH/GDMD, 2006/000 Dtd. 21 2 06.

2. The Regional Director, ESIC, Bamunimaidan, Ghy-21

3. Superintendent, ESI Hospital, Beltola, Guwahati 28
4. The Finance(EC-III) Department, Dispur.

5. The Treasury Officer, Dispur.

By order etc. Sd/- 31--/-06

Under Secretary to the Government of Assam, Labour & Employment Dispur.

Mano. No. GLR. 3 // 08/ / 2018

Dated Dispur, the 31st July 16

Topy to : 1. The Accountant General (A&E) Assam, Maidamgaon, Beltola Ghy-25.

2. The Treasury Officer, Dispur.

Fluancia, Adviser,

Labour & Employment Department Dispur

11EMO. NO. S/11/ Poten, BELH, GDMO/2006/ 3031-32 つっして / Dated Copy to . 1. The Superintendent, ESI Model Hospital Pertola Guwanati 26 for intormation.

2. Establishment Section of this Office for information and necessary action.

3 Accella Bo.

Administrative Medical 01.V: i.d ESI Scheme, Assam, Guwanack

PD

-101-

GOVERNMENT OF ASSAM

LABOUR AND EMPLOYMENT DEPARTMENT DISPUR

Dated Dispur the 5th August 05

МО GLR: 591/84/355

RECLUE.

Roccip. An

Date ... W

Belinie, R. I.

ESI Mondal Hothis

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From

Shri.B.C.Das, ACS Joint Secretary to the Govt. of Assam, Labour & Employment Department, Dispur

The Accountant General(A&E)Assam, Maidamgaon Beltola, Guwahati-29.

Retention of temporary post of Dhubi of ESI Hospital, Beltola.

I am directed to convey the sanction of the Governor of Assam to the retention of the temporary post of Dhubi of ESI Hospital, Beltola in the Scale of pay of Rs.2450/- to Rs.3670/- P.M. for the period upto 28-2-07 W.e.f.1-3-2006 The post was originally created vide letter No.GIR.591/84/148 dtd.24.10.90 and last retenned vide letter NO.GIR.591/84/348 dtd.2-7-05.

The expenditure is debitable to the Head of Account "2210-Medical & Public Health-II-Other State Plan and Non-Plan -102-ESI Scheme(b) ESI Dispensaries etc. General Normal" in the budget for the year 2006-07.

This issues under D.F.P. Rules, 1999 as amended.

Joint Secy. to the Government of Assam,
Labour & Employment Department, Dispur.

MEMO.NO.GLR.591/84/355-A

Copy to :-1. The Administrative Medical Officer, ESI Scheme, Assam

Zoo-Narengi Road, Guwabati-21 with reference to his Zoo-Narengi Road, Guwahati-21 with reference to his letter No.SAN/reten/DHOBI/BELm/2009/700 dtd.21-2-06.

2. The Regional Director, ESIC, Bamunimaidan, Guwahati-21

3. The Superintendent, ESI Hospital, Beltola.

4. The Treasury Officer, Dispur.

By order etc., Sd/- Illegible Dt.5.8.06

Joint Secy. to the Government of Assam Labour & Employment Department, Dispur.

Memo.No.GIR.591/84/355-B Dated Dispur the 5th August 06
Copy to :-1. The Accountant General (A&E) Assam, Maidamgaen, Beltola ouwahati-29.

2. The Treasury Officer, Dispur.

Sd/~

Financial Advisor

Labour & Employment Department Dispur

MEMO.NO.SAN/Reten/DHOBI/BELH/2006/ 3028-30 22 8 /06 / Dated\_ Copy to : 1. The Superintendent, ESI Model Hospital, Beltola for information.

2. Establishment Section of this Office for information.

3. Accounts Branch of this Office for information.

Administrative Medical Urr

Lol ocheme, Assam, Guwanabit-21

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Tailor

Amexure-Y(2)

Receipt No.

Rs. 2650,

1(0110)

The expenditure is debitable to the Head of Account "2210 medical Public Health II other State Plan and Non Plan 102 ESI Scheme(b) ESI Dispensaries etc. General Normal " in the budget for the year 2006 200%.

-103-

This issues under D.F.P.Rules, 1999 as amended.

Yours faithfully, Sa/...

Labour and Employment Deptt, Dispur

MEMO.NO.GLR.591/84/356 A

Dated Dispur the 5th August, 2006

Cepy to : 1 The Administrative Medical Officer, EST Scheme Absorption 200 Narengi Rese, Ghy-27 with reference to his letter No. SAN/Reten/BEL/06-07/798 Ata 21-2-06.

- 2. The R.D.ESIC, Bamuhimaidah, Guwahati-21
- 3. The Superiendent, EST Hospital, Beltola
- 4. The Treasury Officer, Dispur.

By order etc.,

sa/-Thregible Dt.5.8.06

Joint Secy to Govt of Assam, Labour & Empioyment Deptt. Dispur

**春柳树东郊路**。""清

MEMO.NO.GLR.591/84/356-B: Dated Dispur the 5th August82006

Copy to :: 1. The Accountant General (AGE), Assam, Kailamgaon, 1911, 191

2. The Treasury Officer, Dispur.

Financial Adviser

Labour & Employment Deptt. Dispur. Ghy-S

MEMO.NO.SAN/Reten/BEL/06-07/NXEXEXEL 3065-67 Dated 2318 /06

Copy to & The Superintendent EST Hespital, Bertora

2: Account Branch.

THE SECTION AND SECTION OF SECTIO

3. Estt. Branch.

Administrative Medical Officer ESI Scheme, Assam, Guwaha 1/21

PD

Amexure-463).

-104\_

Dreal, GOVERNMENT OF ASSAM LABOUR AND EMPLOYMENT DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated Dispur, the 30th April 105.

NO.GLR. 153/2003/Pt.I/178: The Governor of Assam is pleased to extend the period of deputation in respect of the incumbers deputed to Model Hospital ESI Corporation, Belto-Jo vide this Depth's Notification NO.GLR. 121/2003/8 dated 10-4-2003, NO.GLR. 121/2003/9 dt. 17-4-2003 and NO.GLR. 153/ 2003/PT. 1/159 dt. 29-3-2004 for a period of another one year w.c.f. 4-4-2005 under the same terms and conditions communicated vide this Depttis letter NO.GLR. 153/2003/Pt.I/158 at. 29-3-2003.

sd/- C.R. Thakuria, Joint Secy. to the Govt. of Assam, . Labour and Employment Deptt.

Memo NO.CLE. 153/2003/Pt.I/178-A, Dated Dispur, the 30th April ()

- 1. The Deputy Medical Commissioner, ESI Corporation, Panchdeep Bhawen, Kotla Road, New Delhi. copy to :
  - The Regional Director, ESI Corporation, Assam, Regunimaiden, Guwahati-21.
  - The A.M.O., EST Schemes, Assam, Zoo Harengi
  - The Medical Supdt., Model Hospital, ESI Corpacti Reltola, Guwahati-22,
  - 5. The Accountant General (ASE) Assam, Maidamgaon. Beltole, Guwabath-29.
    - 6. The Health & Family Welfare Deptt., Dispur,
    - The P.S. to Minister, Labour Employment . Assam, pispur.
    - 8. The Fersons concerned.
    - 10. The Deputy Director, Assam Govt, Press, Bamunia. maidan, Guwahati-21 for publication in the next issue of Assam Gazette.

rder eto the Govt. of Asann. Labour and Employment Bondto Joint Sech

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HC ... If Renow B Ly "G From RECELL HI Records His D3(p ... Sign... ESI SENTE

British ...

Administrative Medical Officer ESI Scheme, Assam, Guwahati 21

The Superintendent ESIC Model Hospital, Bertela

Retention of temperary posts of Rolling and Para-Redigar Charfoof DSI Hos Para Acitiza. Awalmati.

Subtrat

Govt Letter Bo.CLR.3M/88/Pt/57 Dt. 19-8-96.

/ Dated

Sir,

With reference to the letter and project quoted areve, I am to request you to furnish the list of incumbents alongwith scale of Pay holding the following posts as to enable the undersigned to forward the same to the Govt.

Please treat this as MOST URGENT.

Sl.No.	Hame of Post	No. of Post	Scale of Pax
1.		1 (One)	_
2.	Radiographer	1 (One)	चली

( The above post were originally created vide Govt. letter Mg. LR. 37/80/Pt/8, Dt. 29-7-89).

Eld Scheme, Assam.

MUMB. HO. S My Rotony BELY 86 01/ 36 W.

/ Dated

Cony to : 1. The Joint Secretary, to the Govt. of Assam,

Habour and Employment Deptt. Dispur Guwahati 6 for favour of Information.

> Administrative Medical Officer ESI Schemo, Assam, Guwahati 21

PD

50 Dr.

(Mo 2 (7))

Annexure-V(5)

कर्मचारी राज्य वीमा निगम

EMPLOYEES STATE INSURANCE CORPORATION

पंचदीप भवन, कोटला मार्ग, नई दिल्ली-110002 PANCHDEEP ВНАУАН, КОТЬА ПОАВ, NEW DELHI-110002

-106-

Dr. Ajay Dua, Director General

> D.O. No. U.11/11/Assam/1/03-DM(HQ) Dated the 10<sup>th</sup> January, 2003.

Dear Sh. Basumatary,

Kindly refer to the discussions held in the meeting between the representatives of ESI Corporation and State Government on 26, 20,12,02 in your chamber regarding the terms and conditions in connection with handing over the ESI Hospital, Belatola to ESI Corporation by the State Government. In this connection, the draft Memorandum of understanding received by this office has been examined and our views on various issues thereon, are as under: -

As regards handling over of infrastructure of the hospital excepting the land to ESI Corporation is concerned, it is clarified that, as a matter of policy, Corporation constructs hospitals out of its own corpus and hands over the same to State Governments for running the ESI Scheme. Since the title of the land is vested in the name of the Corporation; it is not possible to hand over the infrastructure while retaining the land thereof.

Corporation pay scale or State Government pay scale plus deputation allowance from the Officer/ Staff will be called for. The terms and conditions regarding deputation forwarded to the State Govt by ESI Corporation mention about the option either to get pay of the deputationist fixed under normal rules or to draw pay of the post in parent department plus deputation allowance as per Govt. of India Rules. This option for choosing pay scales has to be made as a hospital unit and not individually.

It has also been proposed that the administrative officer of the haspital will be on deputation from State Govt. with the Corporation. This is again not in conformity with policy of the Corporation relating to model hospitals.

. -107-

It has also been laid down in the MOU that Corporation will consider local educated unemployed youth of the State against the future need of manpower of the hospital. Such a restriction on Corporation has not been found to be acceptable as staff/ Officers are recruited as per Recruitment Regulations for the post in the Corporation and posts are advertised centrally by the Corporation.

With regards,

Yours sincerely,

(Dr. AJAY DUA)

Sh. Basumatary, Secretary to the Govt. of Assam, Assam Sachivalya, Dispur, Guwahati.

Tarunh Julies

- 33 Permanent appointments made by transfer will also not be treated as departion/foreign service.
- 3.4 Temporary appointment made on the casis of personal requests of employees will also not be treated as deputation foreign service.
- 3.5 In case of appointments on deputation foreign service from Central Government to Central Government and in those cases where the scale of pay and dearness allowance in the parent cadre post and ex-cadre post are similar, a person in a higher scale of pay shall not be appointed on deputation to a post in a lower scale of pay.
- 3.6 In case of appointment on deputation foreign service from Central Government to Public Sector Undertaking and in those cases where the pay scale and DA in the parent cadre post and ex-cacre post are dissimilar, no appointment on deputation/foreign service shall be made if by raising the grade post you one increment plus dearness allowance(s) including interim relief, if any, admissible to a person in parent cadre post exceeds the emoluments comprising pay plus dearness allowance(s) including interim relief, if any, at the maximum of the ex-cadre post.

#### 4. Exercise of option

- 4.1 An employee appointed on deputation foreign service may elect to draweither the pay in the scale of pay of deputation foreign service post or his basic pay in the parent cadre plus deputation (duty) allowance thereon plus personal pay, if any.
- 4.2 The borrowing authority should obtain the option of the employee within one month from the date of joining the ex-cadre post unless the employee has himself furnished the option.
- 4.3 The option once exercised shall be final. However, the employees may revise the option under the following circumstances which will be effective from the date of occurrence of the same:—
  - (a) when he receives pro forma promotion or is appointed to non-functional Selection Grade in his parent cadre;
  - (b) when he is reverted to a lower grade in his parent cadre;
  - (c) when the scale of pay of the parent post on the basis of which his emoluments are regulated during deputation/foreign service or of the ex-cadre post-held by the employed on deputation/foreign service is revised either prospectively or from a retrospective date:
  - (d) Eased on the revised same option of the employees, in the event of pro-tormal promotion appointment to non-functional Selection Grade and revision of scales of pay in the parent radre, the pay of deputationists will be refixed with reference to the revised entitlement of pay in the parent cadre. However, if the initial option was fir the pay scale of the deputation post and no change in option

1. already exercised is envisaged, the pay already drawn in deputation post will be protected if the pay refixed is less.

NOTE.— Revision in the rates of DA, HRA or other allowances either in the parent or borrowing organization shall not be an occasion for revision of the earlier option.

4.4 If the pay of an employee in his cadra post undergoes downward revision, the pay in the ex-cadre post is also liable to be refixed on the basis of revist d pay and in accordance with the revised option or existing option if the imployee does not revise his option.

#### 5. Pay fixation

- in the scale of pay attached to the ex-cadre post, his pay may be fixed as under
  - (i) Deputation from Central Government to Central Government Pay may be fixed under normal rules.
  - (ii) In Foreign Service/Reverse Foreign Service
    - (a) When the pay scale of the post in the parent cadre and that attached to ex-cadre post are based on same index level and the DA pattern is also same, the pay may be fixed under the normal Fundamental Rules.
    - (b) If the appointment is made to a post whose pay structure and/or DA pattern is dissimilar to that in the parent organization, the pay may be fixed by adding to his grade pay one increment in the scale of his regular parent post (and if he was drawing pay at the maximum of the scale, by the incremeat last drawn) and equating the pay so raised plus dearness allowance (and additional or ad hoc dearness allowance, interim relief, etc., if any) with emoluments comprising of pay plus DA, ADA, Interim Relief, etc., if any, admissible in the borrowing organization and the pay may be fixed at the stage in the pay scale of the ex-cadre post at which total emoluments admissible in ex-cadre post as above equal the emoluments drawn in the cadre and if there is no such stage, the pay may be fixed at the next higher stage;
  - (iii) Pay fixed under (i) and (ii) shall neither be less than the minimum of the scale of the ex-cadre post nor shall it exceed the maximum of that scale.
- 5.2 In cases of appointment from one ex-cadre post to another ex-cadre post where the employee opts to draw pay in the scale of the ex-cadre post, the pay in the second or subsequent ex-cadre posts, should be fixed under the normal rules with reference to pay in the cadre post only. In respect of appointments to make the normal rules with reference to pay in the cadre post only. In respect of appointments to make the normal rules are the time-scale

R.153/2003/Pt.I/158,

Dated Dispur, the 29th March, 2004.

Shri B.B. Hagjer, IAS, Commr. & Secretary to the Govt. of Assam.

The Medical Supdt., Model Hospital, ESI Corporation, Beltola, Guwahati-22

Terms and conditions for deputation of Doctors and staff to Model Hospital, ESI Corporation, Deltola.

: Your letter NC.432-A-23/11/1/2003 dt. Pef

Sir.

With reference to the letter on the subject quoted above I am directed to communicate: the following terms and conditions of deputation for the incumbents deputed to the Model Hospital, ESI Copporation, Beltola under Govt. of India vide this Deptt's Notification NO.GLR.121/2003/8, dt. 10-4-2003 and NO.GLR.121/2003/9 dt. 17-4-2003,

1. The deputationists will be entitled to retain their grade pay plus 10% deputation allowances subject to meximum of Rs. 500/- P.m. when the transic is within the same station and 20 of the employees basic pay subject to a maximum of 1000/- only p.m. in other cases on the condition that deputation allowence plus basic pay shall not exceed & 17,000/- only p.m. or the pay scale of the deputation post as per their option subject to the conditions laiddown in Goz. of Assam Finance Deptt slock No. FEG. 102/61/132 dt. 10-5-65, NO. FEG. 29/74/230 dt. 22-1-91 No. FEG. 19/92/Pt/13. dt. 3-5-94 and NO. FEG. 13-92/Pt/29, dt. 16.7.99 ('Copyrenclosed).

- (2) Joining time pay of the incumbents while proceeding and on returning from Forein Service i.e. Model Hospital FEST Corporation, 的 tola will be paid by the borrouing authority as admissible under Aules.
- (3) Leave salary and pension contribution etc. will have to be borne by the Foreign Employer i.e. ESIC Covt. lof India.
- (4) The Foreign Employer is to ensure recoveries of the subcription towards G.I. Schemes from the deputations and take necessary action for credifing the amount as per Clause I.B. of State Govt. Employee G.I. Schemes 1983 as Girculated vide Finance (A&F). Deptt's O.MNO.FM.58/81/24 dt. 25-2-83 (copy enclosed)
- (5) The deputationists will be Governed by the State Govt. Leave Rules.
- les.
  (6) The Foreign Employer shall offer the medical familities not inferior to those which the employee would have enjoyed in the Gove ... ces but for their deputation.

Contd...2/-

salary in respect of disability leaved grantes to the deputations on account of any disability incurred in and immediate Foreign service under ESIC even if such liabalities manifest casual vester the termination of the Foreign service.

pension or G.P.F. under the Foreign Employer.

(9) Deputation sts will be paid by the Foreign Employers travalling allowances for their journey to take-up the assignments and to return the refrom (including family members) as admissible.

(10) The whole expenditure in respect of any compensatory allowances for the period of leave and or at the end of the Foreign services till the incumbents joins their parent Department under the State Govt. Will be borue by the Foreign Employer.

ssion from the Foreign Employer in the scale they are entitled to under the State Govt. and the cost of such consession will be borne by the Foreign Employer.

(12) The deputationist shall furnish returnes of movable and immovable properties owned by them to the Government.

(13) The outstanding Govt. dues, if any, will be paid by the deputationists during their deputation and the Foreign Employer will have to take responsibility to credit the amount to the State Govt. Revenue regularly.

(14) The date of commencement and termination of their Foreign Service shall be regulated in accordance with the provisions of the Assam Fundamental Rules and Subsidiary Pules.

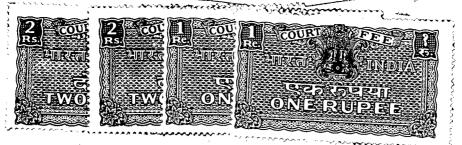
(15) Allwother terms and conditions will be Governed by the Rules and Regulations of the Govt. State of Assem.

action for releasing the salaries to the deputationists from the date of their joining on deputation as per option already exercised by themsindivisually.

The seavice history of 25 Nos. of Doctors are enclosed rewith for favour of your necessary action.

Commr. & Secretary to the Govt. of Assem

Contd...3/-



DISTRICT: KAMRUP (METRO), ASSAM.

### VAKALATNAMA

#### <del>IN THE GAUAHTI IHGH COURT</del>

(THE HIGH COURT OF ASSAMINAGALAND MEGHALAYA MANIPUR TRIPURA: VIZORAM AND ARIMACHAL PRADESH)

In the Court of The Central Administrative Tribunal at Guwahati

REVIEW PETITIONNO. OF 2006.

(Arising out of O.A.No. 247/04)

The Employees state Insurance Corpn.

Dr. Pranjet Barman 422 ors -

Know all men by these presents that the abovenamed Review Petitioner (The Employees State Incurance Cosporation do hereby nominate, constitute, and appoint Sri R. DAS and S. Dev Roy,

......Advocates and such of the undermentioned Advocates as shall accept this Vakalatnama to be my/our true and lawful Advocate to appear and act for me/us in the matter noted above and in connection therewith and for that purpose to do all acts whatsoever in that connection including depositing of drawing money filing in or taking out papers, deeds of composition etc. for me/us and on my /our behalf and I/we agree ratify and confirm all acts to be done by the said Advocates as mine/ours to all intents and purposes. In case of non-payment of the stipulated fee in full, no Advocate will be bound to appear and act on my/our behalf,

In witnesses whereof I/we hereunto set my/our hand on this 30 th day of August 2006 at grundhati

J.M.Choudhury S.R. Bhattacharjee C.K.Sarmah Baruah

Girish Mishra

A.Sherif

Hamidur Rahman

Kamal Kr. Nandi

Ranjit Das

Subrata Nath

P.Das Choudhury

S.D.Deb Rov

Sumoti Chakraborty,

Ranjit Rr. Baruah Nabasmita Gogsi

Lalit Kr.Minda

Rakhee Bhattacharje

Ms. Ranushree Has.

..Sr.Advocate

Received from the

Executant, satisfied

will lead me/us in this case

And accepted

Accepted.

Advocate

Advocate

(RANJIT DAS)
Advocate Petitioner

Ity Review Petitioner

#### F. No. S-38016/1/2005-SS-I Government of India Ministry of Labour & Employment

New Delhi, dated 17.01.2005.

The Director General. ESI Corporation, New Delhi

Subject: Forwarding of Court Cases - regarding.

Sir,

I am directed to forward herewith a notice under Rule 29 of the Central Administrative Tribunal Rules of Practice, 1993 received form CAT, Guwahati Bench, Guwahati for necessary action and/defend the case on behalf of UOI under intimation to this Ministry.

Yours faithfully,

Section Officer.

Encl.: As above.

Date :- 16-10-06.

From :- Mr.Ranjit Das,
Advocate for the Review Petitioner,
Gauhati High Court, Ghy-1.
(Phone: 99540-73272(M))

To

- Mr. Manick Chanda, Advocate, For the Opposite Parties/Applicants No. 1 to 19 ) Central Administrative Tribunal, Gauhati Bench, Guwahati-781005.
- 2). Mrs.MeDas, Advocate for the Sovt. of Assam, (Opp.parties nos. 20 to 22) Central Admtv.Tribunal, Gauhati Bench, Guwahati-781005.
- SUB :- Review Petition No. of 2006 with (Misc.Case /06)

  (Arising out of O.A.No. 247/2004 ) in

  The Employees State Insurance Corporation

  ... Review Petitioner

- Versus -

Dr. Pranjit Barman and 22 others
... Opposite Parties

Dear Sir/s,

Please take notice that on behalf of the abovenamed Review Petitioner the abovenoted review petition is being filed by me before the Hon'ble Central Administrative Tribunal Gawahati Bench at Guwahati - 5.

Thanking you,

RECEIVED COPY.

1. (Mr.M.Chanda)
Advocates forthe
OPP.Parties nos.
1 to 19.

Yours Sincerely,

(RANJIT DAS)

(RANJIT DAS)
Advocate for the
Review Petitioner.

RECEIVED COPY.

(Mrs. M.Das),
Advocate for the
Govt. of Assam, i.e.
OppmParty nos. 20 to 22.